Clause? 2 and 3 and the Schedule xoere aide], to the Bill.

Clause I, t'.e Ena-ting Formula and thi T tie were added to the BUI

SHRI B. R. BHAGAT; Madam, I move:

"That the Bill be returned."

The question was put and the motion was adopted:.

THE DEPUTY CHAIRMAN: Now, I take up Bill No. 5.

Th3 question is:

"That the Elll to proviio for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala ft) meet tha amounts spen'l on certain services durinf the financial yea.-ended on the 31st day of March, 1964, in excess of '.he amount' granted for those services and for th3t year, as passed by the Lok Sabha, be vaken into consideration."

Tftc motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Causes 2 and 3 ani the Schedule were added to the Bill.

Clause 1, the Ena-t'ng Formula and the Title were added to the Bill.

SHRI B. R. BHAGAT: Madam, I mo'e:

"That the Bill be returned."

The question wis put and motion was adopted.

THE DEPUTY CHAIRMAN: The House standi adjourned till 2-30 P.M.

The House then adjourned for lunch at twentyfive minutes past one of the clock.

The House reassembled after lunch at half-post two of the clock, the Vice-Churkman (Shri M. P. Bhar-Gava) in the Chair.

THE APPROPRIATION (RAIL-WAYS) NO. 3 BILL, 19.6

THE APPROPRIATION (RAIL-WAYS) NO. 4 BILL, 1966

THE MINISTER OF RAILWAYS (SHRI S. K. PATIL): Mr. Vice-Chairman, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1966-57 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

I would move the second one also. Discussion is going to be common. I beg to move:

"That the Bill to provide for the authorisa ion of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain service; for the purposes of Railways during the financial year ended on the 31st day of March, 1964, in excess of the amoun's granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

I have not many words to add, Mr. Vi c-Chairman, because these are the ordinary routine things that have come in the form of Appropriation Bills. So for as the first Bill No. 3 is concerned, there are only two items. One is in respect of Rs. 20 000 which is a court decree. Therefore, that has got to be separately provided. Another is Rs. 1.000 which is a token grant for restoration of a line dismantled some years ago in Bihar.

[Shri S. K. Patil.] Thereiore, in respect of that this Bill

No. 3 comes.

So far as Bill No. 4 is concerned, that is, the excess amounts that have been spent, it has always been customary that if the work can be done faster, then also we have got to have more money, and sometimes there is natural excess because of the cost of the things having risen.

So far as these particular grants are concerned, I need not take the time of the Hous3, but this is just an opportunity tor Members to na^e a kind of a R9Ttera1 ^phite. and the^eforp I wou'd not take the time of the House myself at this stage. If there are any points raised in the debate, I would reply at the end.

Tile questions were proposed.

PANDIT S. S. N. TANKHA (Uttar Pradesh): I want one clarification from the hon. Minister. He has s ated that the first Bill is in respect of two items one of which is a decree which had been passed. I want to know what was the circumstance under which the decree was passed whether it was for work done on the Railways or in respect of salary and other things.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It has been clarified in the memorandum circulated to the Members. Please look into your papers.

I have got a list of 8 or 9 hon. Members who want to take part in this discussion. I would therefore appeal to the Members to restrict their remarks to ten minutes. Mr. Kum«.ran.

SHRT P. K. KUMARAN 'Andhra Pradesh). A lot of things are happening en 'he Railways. SJ it ,s ver difficult to confine our remarks within ten minutes.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): On_e hour and thirty minutes is the time allotted.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन् कुळ समय बढ़ा दीजिए ।

SHRI P. K. KUMARAN: The Railways are, of course, correctly claming that they are the largest public sector undertaking, and the Railway Ministry also claims that theirs is the mo;t efficient. But although it is a public sector undertaking, the Ministry as such has very little love for othe, public sector undertakings. >'or example, when the incentive scheme was introduced in the railway workshops, it was expected that a number of workers would be rendered surplus. It was then promised that all the stores and other accessories which the Railways required and which they were purchasing now from the private sources or in the market would be manufactured in the railway workshops. That has not been done. The result is that today about 2,000 workers in the Golden Rock Workshops are almost rendered surplus and they are being utilised, they say, in other capacities, whatever they are. Promotions for a large number of unskilled and semi-skilled workers have been barred and these workers are being shunted from one place to another. The same thing is hapoenin' in Hubli Workshop, in La'guda Workshop and in Matunga Workshop.

Another thing is their apathy towards public sector undertakings. I will give another example. The Praga Tools, Hyderabad, have been supoly-ing on an average 5,000 screw coupling a month for the Railways At the instance of the Railway Board they have increased their capacity to make these screw couplings, and tvvi hammers from Czechoslovakia are on their way to India, and with the arrival of these two hammers th capacity will be increased up to 10.000 couplings per month. But the Railways have stopped issuing orders to

them. On the other hand the Railway Board has placed orders with the Britannia Forge for couplings. I would like to know from the Railway Min-inter what their policy is. When a public sector undertaking managed by the Government of India in the Defence Ministry have built up a capacity and have been satisfying the needs of the Railways very satisfactorily without any complaint—as fa_r as I know there has been no occasion of rejection of the couplings from the Praga Tools by the Railways so far—suddenly they have stopped and they have started favouring a private firm. This is a thing on which I would like some clarification from the Railway Minister.

Another thing. In 1S63, there was a strike in the Lilooah Workshop. During the Chinese aggression in 1962 in accordance with the call given by the Railway Minister and also by the Government those workers decided to work 48 hours a week. Traditionally for years together the staff in that workshop were having only 42J hours work a week. Even in the olden days when the British were running the Eastern Railway, they tried to introduce 48 hours a week, but they could not because the workers of that factory travelled from 40 to 50 miles away from Calcutta and the travelling time could not be adjusted. So they gave up their attempt and 42i hours a week was going on. After the emergency was over the workers demanded that they wanted the 42J hours a week back. What happened was the Deputy Chief Mechanical Engineer agreed and with effect from 28th November, 1963 orders were issued but then suddenly the bureaucracy in the Railway changed their mind. They said, nothing doing. The workers naturally protested and they declared a lockout. And that lock-out went on from 2nd December, 1963 to 15th December, 1963. But the workers filed a case under the Payment of Wages Act and the court gave a judgment on 22nd December, 1965 that the lock-out was uncalled for and Illegal and that the workers were

entitled to wages. But the Railway Board has so far not honoured the judgment. Then the Railway Board filed a case against the workers for participating in the strike and creating some disturbances, according to them, in the First Class Magistrate's Court at Howrah, in the case the Stat* vs. Railway Employees. On 2nd June, 1966 Judgment was given that there was no evidence to show that the railway workers were wrong. But yet, even today, this judgment has not been respected and the period of the strike condoned. Usually after two years, the strike period is used to be condoned. But up to now, in spite of this being 1966, in spite of three years having already passed, no orders have been passed for condoning the break in service. When the period of break in service is not condoned, the retiring employee's pension and other benefits are curtailed and it becomes a sort of cruel and unnecessary punishment for him. Beause of the highhandedness of the bureaucracy in not condoning the break in service, nearly 11,000 to 12,000 employees are made to suffer.

Very recently, a problem has crop, ped up. I have been hearing about the grievances of the station masters for the last ten years. Since 1956 they have been repeating the same demands, some slight modifications in their pay-scales, some higher percentage in' the higher pay-scales, etc. They have also been demanding tue recognition of their organisation. After having consciously encouraged a categorical organization like theirs with the idea of disrupting or weakening the two Federations, the Rai way Board now says, 'so-called self-styled organisation' and all that. That organisation has come into being. Members are there, they have been carrying on some agitation. Suddenly the Railway, if it thinks so, cannot shut the organisation out of existence like that. Eightv-eight per cent of the station masters are in the lowest scale-, 75 per cent of the assistant station masters are in the lowest scale: as

[Shri P. K. Kumaran.]

compared to th2m. 55 per cent of 'he commercial clerks are in the lowest scale, 50 par cent of the office clerks are in the lowest grade; 50 per cent of the signallers are in the lowest grade an 1 45 pe_r cent of the accounts clerks are also in the lowest grade. Their demand i₃ that their percentage in the lowest grade should be reduced and that the number of people in the higher grade should be increased. Another thing is, even in the case of the assistant station master, provision to the higher grade i_s only 2 per cent. In this 2 per cent there are traffic apprentices who are directly recruited or relieving traffic assistants who are recruited from al' the place according to the whims and fancies of the officials and guards, and they fill in this meagre higher percentage, thus blocking the chance of promotion 'of the lowest-paid assistant station masters completely. This is their grievance. So, I have been hearing about this for the last 10 years. They have not taken any of these things into consideration. In a Press handout which I saw yesterday they said that they had had no notice. There was a demonstration, a big procession, and a demonstration took place before Parliament on 22nd April 1966. A memorandum was submitted to the hon. Railway Minister, I was told, on 1-9-1966 they observed a country-wide fast. A lot of telegrams were sent to the Railway Board and I too received some telegrams. I know about il because copies of telegrams which go to the Railway Board. I do receive. And from today onwards, they have decided that they will work according to the rules. Now, in working according to rules, there is some Of course, since we are understanding. promised that the question of accidents is going to be discussed, I do not want to go into details. But there is one thing. Suppose a passenger train has got to stop at a station for two minutes, the duty of the station master is to see that all the passengers get in, that all the doors are locked and then he must go to the driver and hand over the line clear, that is, the authority to the

drive- to proceed to the next block section. An 1 then he has to co.ae and rin* the bell and show hi; aigual All these things have to take pla.e in two minutes. Nobody on earth Now, what is happening is, Can do i^u. they work by consent against violation of the rules. Otherwise. punctuality cannot be kept up. There is some apprehension that this 13 a method for slow wo k'ng. It is not slow-working. If worked according to the rules, the accidents can be avoided. But then e"ery train is likely to run 'ate. It may not le today. But within three or four days, you will find important trains running late. Of course, all these rules are Unlike what the Railway Board claims, these rules were framed in olden days when railway waj working on firewood and coal, when it was for leisurely working. Now, wa have got diesel trains running at high So, the rules have also got to be speeds. changed. The method of working, etc. also to be changed. They have been trying to revise the rules for the past several years. But they have not succeeded. So. would appeal to the hon. Minister to establish some channel of communication— it need not be recognition, T am not asking for it-if they write letters, you can send replies. Nothing is lost by replying to letters. A number of letters ai'e written and you are replying to them. Why not also the representatives of an organisation get replies? So, if this is done, a lot of their grievances can be met and ^{tn}?y can be satisfied. There will be no-complaint. I hope the Minister will look into this.

SHRIMATI SHYAM KUMARI KHAN (Uttar Pradesh): I ris.e to support the Appropriation Bills foi Railways and in doing so, I only want to point out a few things that I have observed in the recent past. Monty has been allotted for repairs and maintenance. I want to point out specially about these repairs and maintenance. I wish to say that tin condition is going from bad to worse

The seats of the railway trains aro" torn open, they are not fixed, thty are no. ve:y secure. Lights arc; ab-ssnt and passengers told-mi-d you, I am not saying anything which I have not experienced per onally— "Madam, no bulbs are being issued to us". Ani when madam says that she will report the matter, th? buib is borrowed from some postal van an i put en. How are such compartments allowed to be run? Then in the recent past', on two there was occasions. a scene at one statioxi because the ladies' compartment had no door. The door was kept separately. People like me were prepared to travel but a European lady came in. She refused to travel in so insecure a condition. The result was that the train had to be stopped and the door had to be refixed. Then the fans, of course, are giving out sparks. I have personal knowledge that recently, a young girl was almost burnt and she had various scars on her face because the sharks of the fan came out and caught her saree. By the time she could save her saree, her face was scarred. Of course, it was a minor in ury. But then these are all things Ihut have to be looked into. And the I? me has now come to be absolutely severe with those peop'e who allow such carriages to be on the line. The things, I may tell you, are from the station from which the carriage starts. How is such a carriage allowed to "ome in? I concede that there will bo defects in the various carriages. But we are repairing them, we are trying to maintain them properly. And mv submission is that the irony of it all is that this is the condition of the first class coaches! I do not know what the condition is of the third class coaches.

So far as the new lines arc concerned, I concede that it is absolutely necessary to have new lines and to spread them. But I also wish to submit that new lines must not necessarily take away from the vigilance ef the old lines. Safety or, the railways is more or less a thing of the past because derailments are so many

and so frequent that only day be lore yesterday the DeJii Express delayed for two hours at a way-side sta ion because there was a Hr>Tv.il mem of a goo is trai- ahead. It was put on another line but it had to go at snail's pace because it was said that other fains mi<?ht be <' vning; to avoid a crash this was neces sary. Thereiore. lae at lines and the safety of the Railways is very necessary. We 1. n I care how the Railways are being sabotag ed or what is happening to them, but we roust be clear in our mind that have taken every precaution to we keep them safe and in a workably fit condition.

Mr. Vice-Chairman, 1 want to mention what a Member of Parliament told me. In Assam the class IV workmen who have to guard the line—there is a system of patrolling on the lines to see that the lines are all right—have been retrenched as a measure of economy. That is one of the many reasons why so many accidents took place there. Anyhow, that is for our Railway Minister to look into, and I am sure he will look into it.

Another small thing I want to point out is that it becomes very confusing to a passenger that the vard is under the control of a particular section of police, namely, the Railway Protection Force, the compound outside is under the control of some other section of the Railway police. Outside the compound you come under the regular district police. I submit that some sort of agreement has to be reached between the State and the Railway Ministry as "to where the jurisdiction of whom should remain, and that jurisdiction should not be more or less a monopoly or something that one commands; jurisdiction must merge in each other. People must be prepared to help each other whether a particular section belongs to the Railway Protection Force or to the G.R.P. or to the ordinary district

[Shrimati Shyam I^umari Khan.] police because, so far as passengers are concerned, they get very contused. They just do not know what 10 do. Many of thorn do not have time to wait and find out. The result is that the complaints never reach the authorities.

Another invidious distinction that I have noticed is at Patna station. At the Patna station no cycle rickshaw is allowed to get into t&e porch of the station. Now, Mr. Vice-Chairman, it cannot be "presumed that every first class passenger will have a motor car. The first das, passenger is put to the utmost difficulty. He is asked to get down just in front of the third class waiting hall, where ha cannot get a coolie to take his luggage into the station which is distant. And all this is merely barause the passenger has come in a cycle rickshaw! I have mentioned this several times to our railway friends and every time I was assured that this will be settled but it has not been done.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The same difficulty is at Hardwar.

SHRIMATI SHYAM KUMARI KHAN: I do not know about Hardwar. But I have experienced this difficulty personally at Patna. The moment I reach the station in a cycle rickshaw I get the order of getting down in front of the third class waiting hall. Sir, the Government is not supplying cars to everybody. Motor transport is not easily available. Even buses ere not available easily, and we do not have trolly buses in this country. The result is that anybody who uses a conveyance that is available to him cannot get into the porch. I cannot understand why it should be so. I can understand that the porch should not be a place for the cycle rickshaws' stand. The cycle rickshaw stand can be at a little distance. But the passengers not being allowed to get down in the porch is something that I have never been able either appreciate or to understand. There cannot be a premium on motor cars and affluence.

Another point that I want to mention is that the Express and the Mail trains' compartments well looked after and are moderately comfortable. But so far as the passenger trains are concerned, especially those which are half passenger and half Express, nobody looks to the comforts of passengers at all. They are absolutely neglected. Fans are not working. Lights are not there, and you just travel because you have to. What I often wonder at is why this deterioration? The Indian Railway! have always been known and have always been giving "the utmost comfort. Even now I have nothing to ?ay against the behaviour or against the politeness of the railway officers who are there on duty. But they just say that they cannot help things. Why this deterioration? Why does the subordinate officer not look after his wo:k? In my opinion, Mr. Vke-Chairman, this has to be looked into. There was a time in the past when the officer knew his Every officer at the station knew every single workman under him. But at tae •moment I observe that officers do not even know their subordinates. They just do not know them. It is high time that that system is introduced where personal contact is of the essence because a lot of work can t>e done if thene is personal contact, and a 1ot misunderstanding and grievances can be avoided if the subordinates have confidence in their superiors. The superior will then be far more effective than he is at the moment.

We must however admit that there are grievances of subordinate officers in the Railways, grievances that are very just. These grievances have to be looked into. I will only give a few examples.

In the Northern Railway I believe there is a section where the guards are going to remain guards for the

rest of their life because some new-rules have been introduced by virtue of which a worker once a guard will always remain a guard, and will just retire at Rs. 225 a 'month. No young man can look forward to a good career or look forward to being effective and hoaest if he knows that he has to be limited to Rs. 225 a month. Every worker would like to improve his future to the maximum and opportunities should be given for it.

Another thing I want to point out is that the attendants in our coaches, who have to work night and day, 'have no rest rooms on any important station. There must be rest rocms for attendants. After an all-night journey if they get some comfort and then go back on another night-journey, they will be able to work better. I admit that the Railways are doing excellent work. I do not stand here in a spirit of criticism but I have stood up to 'make some observations which—if corrected—may eliminate criticism. However perfect and good one might be one must always loon for the loopho'es and one's shortcomings. Therefore, what I feel is that the time has come now when sve have to sit up and look into the causes of the stage of deterioration where we have reached, otherwise redeeming the past efficiency will be impossible. Thank you very much.

श्री निरंजन वर्मा (मध्य प्रदेश) :

मानतीय उराध्यक्ष महोदय, कंसालिडेडेड फंड

में से रेजने के कार्य के लिये रुपया देने के लिये

यह बिन प्रस्तुत हुआ है । इतनें सन्देह नहीं

कि रेजने के कार्य की दो गंगों में बांटा

बा सकता है जब हन इस प्रकार से िचार

करों हैं तो एक भाग तो वह है जो विकास
कार्यों से सम्बद्ध है श्रीर दूपरा ऐना है जो

प्रशासन की क्षानता से सम्बन्धित है । जहां

तक पिकात का सम्बन्ध है रेनने में विकास
के निये कार्य किया जा रहा है । चाहे वह

कितना हो कम या श्रीयक क्यों न हो, लेकिन
निश्चत रूप से विकास के निये कुछ योजनायें

सामने हैं । जहां तक प्रशासन की क्षानता

का प्रश्न है, हमें द:ख के साथ यह कहना पड़ता ह कि प्रकासन की क्षमता में बड़ी गिरावट ग्राती जा रही है ग्रीर वह गिरावट इसलिये था रही है कि थापस में समन्वयता नहीं है। एक विभाग श्रीर दूसरे विभाग में आपस में सदभावना में बहुत कमी है और इसी के कारण गिरावट द्याती जा रही है। जहां तक छोटे कर्मचारियों का प्रका है, रेल मंत्रालय को इस बात की तरफ ध्यान देना चाहिये कि आज से 25 वर्ष पहले जहां स्टेटस में एक साधारण लिपिक या साधारण क्लर्क की तन-ख्वाह 20, 25 रु० थी, वहां रेलवे कर्मचारियों की तन्छन । उस समय 70, 75 रु० थी। इन 25 वर्षों में उस क्लर्क की तनस्वाह जो रेलवे का नहीं है लगभग डेढ़सी, दो सी स्पया हो गई है, किन्तू उसी अनुगत से रेलवे कर्म-चारियों को तनस्वाहें नहीं बढ़ी हैं। महंगाई का प्रमाव सब के उत्तर होता है और महंगाई के अनुसार सब की तनस्वाहें न बढें तो लोगों में ग्रसन्तोष का होना स्वाभाविक है।

हमारी बहन ने फर्स्ट क्लास के डिब्बों की कठिनाई के बारे में इस सदन के सामने एक वक्तव्य दिया। मैं समझता हं कि उन्हें तो फर्स्ट क्लास में यात्रा करने का अभ्यास है। लेकिन हमें यर्ड क्लास में कई बार जाने का सीभाग्य या दर्भाग्य मिला है। थर्ड क्लास के पैसेंजर्स को ऐसी कठिनाइयों का सामना करना पडता है कि लगातार तीन तीन घंटे तक, लगातार सौ सौ मील तक हमने लोगों को थर्ड क्लास के डिब्बों के बाहर लटकते हये देखा है और एक दो को नहीं, चार चार, छ: छ: को लटकते हुये देखा है। इतनी भारी कठिताइयां लोगों के सामने हैं। बैठने को जगह नहीं है। उसका कारण क्या है? उसका कारण यह है कि रेलवे मंत्रालय के हवारे नित्र मंत्रीगण चाहे कितने ही ग्रच्छे आर्डर क्यों न दें, लेकिन रेजने के टाइम टेनिस को बनाने बाने जो कर्मबारीगण हैं, उच्च ग्रधिकारी हैं वे उस पर कतई ध्यान नहीं देते। कहीं कहीं पर 1-2 घटे लेट करने से या ट्रेन [यो विरंजन पनी]

कं अर्ली चलाने से बहुत सी असुविधाएं दूर हो सकती हैं, लेकिन उनका उस तरफ ध्यान नहीं जाता और कोई आनरिक्त सदस्य उनको हिंदा करा हैं तो ६-. ० िन के बाद धन्य बाद सिह्त उत्तर निलता है कि यह सम्भव रही है। बहुत मानू वो किठनाइयां हैं जिनको दूर किया जा सकता है, लेकिन हमारे अधिकारी-गण उनको तरफ बिलकुन ध्यान नहीं देते

3 P.M.

श्रभी एक बात श्रौर सामने श्राई है। रेलवे के कर्मचारियों में श्रौर रेलवे की पुलिस में श्रापस में सद्भाव का वातावरण नहीं है। रेलवे के कर्मचारियों को पुलिस भी परेशान करने के लिए कभी कभी कुछ कार्य किया करती है। श्रभी दिल्ली में पिछले पखवाड़े के दिनों में ऐसी एक घटना सामने श्राई जिसका सारे समाचारपत्नों में प्रकाशन हुआ। उसकी तरफ रेलवे श्रधि-कारियों ने कितना घ्यान दिया है हमें ज्ञात नहीं है, लेकिन एक बात अवश्य मालूम पड़ गई कि पुलिस में श्रौर रेलवे कर्मचारियों में श्रापस में जो सहानुभित श्रौर सद्भाव होना चाहिए था उसकी बड़ी भारी कमी है।

इसी प्रकार, श्रीमान, रेलवे में इन दिनों दुर्घंटनाएं बहुत बढ़ती चली जा रही हैं। 25-30 वर्षों से या जब से हमारी जानकारी है इतनी दुर्घंटनाएं नहीं हुई हैं जितने पिछले एक दो वर्षों में हुई । इससे भी ज्यादा दुख श्रीर आश्चर्य मंत्री जी के एक उत्तर पर हुआ। एक बार दुर्घंटना के सम्बन्ध में कोई बात श्राई तो हमारे पाटिल साहब ने, जो बड़े समझदार व्यक्ति हैं श्रीर कांग्रेस के बड़े जिम्मेदार श्रादमियों में हैं, घटना पर चलता चलता सा बक्तव्य दे दिया जैसे कोई बड़ी महानुभूति भी उनको नहीं थी। उन्होंने कहा कि संसार में इस प्रकार की घटनाएं होती रहती हैं श्रीर उसका दोषारोपण भी उन्होंने दिया कि कुछ लोग जो पंचमांगी या उपद्रब कराने बाले

त.व हैं वे ही इन घटनाओं को कराो रहते हैं। यह सही है कि उपद्र कराो वाले द्रुप्त हैं जो घटनाओं को कभी कभी जन्म दे देते हैं, ने किन तब भी ओनवारिकता मात कह देने से काम नहीं चलता। उनकी तरफ भी अजिक घनन दिना जाना चाहिए।

हम समझते हैं कि इत युग में शायद पथवी तल से राकेट में यात्रा करने से आदमी नष्ट नहीं हो सकेगा, लेकिन भ्राज यहां से श्रासाम या यहां से कलकत्ता के लिए या यहां से बम्बई के जाने में ग्रादमी को सोचना पडता है कि उसकी गाड़ी-चाहे डिरेलमेंट के कारण, चाहे फिश-प्लेट निकालेजाने के कारण या किन्हीं दूसरे कारणों से- कहीं गिर न जाय। श्रीमन, ग्रभी तक ऐसा ग्रवश्य था कि रेल की सवारी बहुत अच्छी सवारी समझी जाती थी। हमारे योग्य मित्र शायद इसका यह उत्तर दें कि कुछ ऐसी कठिनाइयां हैं जैसे टेफिक ज्यादा बढ गया और इसी प्रकार से बढ़ता चला जायगा, भले ब्रादिमियों के साथ ब्रे ग्रादमी भी रहते हैं जो इन कठिनाइयों को उत्पन्न कर देते हैं ; उसमें यदि ऐसी बात भी कही जाय कि बहत से स्वानों पर गाड़ियों के लेट चलने का कारण यह हो सकता है कि स्वयं पबलिक के ग्रादमी जंजीर खींचते हैं, लेकिन मंत्रालय का ध्यान हम इस ग्रोर खींचेंगे कि इन कठिनाइयों को दूर करने का यत्न किया जाय तो ये कठिनाइयां भी दर की जा सकती हैं। उदाहरण के लिए सेन्ट्ल रेलवे पर झांसी से लेकर इटारसी तक पैसिजर गाडियां 25 प्रतिशत दिनों में ग्रंधेरे में चलती हैं. उनमें किसी प्रकार के प्रकाश की कोई व्यवस्था नहीं होती। जब प्रकाश की कोई व्यवस्था नहीं होती तो जनता का कोई वर्ग जंजीर खींचता है, गाडी खडी हो जाती है। ऐसी बहुत सी घटनाएं होती हैं। किसी में बल्ब नहीं होता, कहीं पर बल्ब के लिए कही तो कहेंगे कि अगले स्टेशन पर लगा देंगे, इस तरह की घटनाएं भी होती हैं जिनके कारण समय बहुत नष्ट होता है और गाड़ियां बराबर देर से चला करती हैं।

हनारा रेजरे मंत्राना सनाजनाद को तरफ बहुत बहु रहा है। सनाजनाद को तरफ बहु रहा है उनका एक नना।, श्रीनान, श्रापके सम्मुख प्रस्तुत करूं॥। वह यह कि बहु स्नादिनियों को तनखनाह स्नीर बहुतो जा रही है, जनकि छोट अन्नियों को तनखनाह बराबर नहीं बहु रही है श्रीर इन पर भो सनाजनाद क नान निना जा रहा है।

इसी प्रकार से हवारा रेको मंबाका यह भी हात नहीं देश हि हि स स्मानर अनर रेला के लिए बहुत अप्रजक अभवनी होती है तो दूतरे स्थान ऐते भा हा तकत हैं जहां पर, रेलवे के लिए श्रामदती कम हो। लेकिन यह तर्कसंगत भ्रौर न्यायसंगत बात नहीं है कि जहां ग्रामदनी ज्यादा हो वहां टिकट की कीमत कम न करें, लेकिन जहां पर ग्रामदनी कम हो वहां टिकट की कीमत ऊंची करें। इस सदन में कई बार इस बात को दोहराया गया है कि चुरू से लेकर उदयपूर श्रौर उदयपूर से हिम्मतनगर तक के रेल के टिकटों की साधारणतया जो दरें होनी चाहिए थीं उससे बहुत ऊंची हैं। जनता इस बात के लिए श्रसंतोष व्यक्त करतीहै, बारबार वहां के नेताओं से कहती है भीर जो सदन में आते हैं उनसे भी कहती है कि क्या कारण है कि भारतवर्ष में जो रेट है उससे ज्यादा रेट हमारे यहां पर प्रचलित है।

इसी प्रकार लोगों में जो असंतोष बढ़ रहा है उसकी तरफ भी रेलवे मंत्रालय का ध्यान खींचा जाना चाहिए। अभी हमारे योग्य मित्र कुमारन जी ने स्टेशन मास्टर और असिस्टेंट स्टेशन मास्टर की जो कठिनाइयां बढ़ रही हैं उनके बारे में ध्यान खींचा। मैं उससे आगे एक बात निवेदन करता है कि जनवरी के महीने में फायरमैनों के बारे में भी इसी प्रकार की कठिनाइयां आने वाली हैं। वे भी अपना सम्मेलन कर रहे हैं। देश में इस प्रकार की कुछ असुविधाएं उत्पन्न हो जायं, और जिनके ऊपर जिम्मेदारी होती है वे संस्थाएं काम करने से चुप्पी साध लें तो देश का बहुत नुकतान हो सकता है। अपने यहां कत कीं को हड़ तलें, पुतित को हड़ तालें स्रोर इतो प्रकार से ट्रांग्पोर्ट, परिवहत में हड़ तालें होते लगीं तो देश के ऊतर तवाही आ जायगी विशेषतः उत दशा में जबकि स्राने देश पर बाहरी और भोतरो कई प्रकार के संकट छा रहे हैं।

Bi Is, 1966

में, श्रीम [, मंत्री जी से निवेदन करूंगा कि इन कठिनाइयों की तरफ अवश्य ध्यान दें। ये कठिनाइयां ईश्वर-निर्मित नहीं हैं, मनुष्य-निर्मित हैं और थोड़े से ध्यान देने पर वे दूर की जा सकती हैं।

श्री बी० एस० सावनेकर (महाराष्ट्र): माननीय उपसभाध्यक्ष जी, एप्रोतिएशन बिल को सप्पोर्ट करते हुए चन्द बातें मैं रेलवे डिपार्टमेंट के मुताल्लिक रेलवे मिनिस्टर साहब के सामने रखना चाहता हं। मेरे प्रान्त से, मराठवाड़े से डबल लाइन की मांग की गई है ब्राडगेज की, शोलापुर से श्रीरंगाबाद मिनिस्टर साहब जानते हैं कि मराठवाडे के दो डिस्ट्विट इसमें आते हैं जो फुड में सरप्लस है, सब बातों में सरप्लस हैं, वहां रेलवे की डबल लाइन नहीं है। जो पहले जमाने की लाइन है वही बनी हुई है। आश्वासन दिया जाता है लेकिन पूरा नहीं होता हैं। वहां रोड भी कम है, रेलवे से काफी असर हो सकता है। दो-चार मर्तवा बिल के ऊपर भाषण करते हुए मैंने रिक्वेस्ट किया है, लेकिन आश्वासन के सिवाय और कोई कदम आगे नहीं बढा ।

आप देखिये मनमाड स्टेशन से जो गाड़ी काचीगुडा स्टेशन को जाती हैं, उधर पहले की ही लाइन है और नहीं बनी । लगेज भी वड़ रहा है, गुड्म ट्रेन भी जाती है । मनमाड स्टेशन की हालन कन्सलटेटिव कमेटी में मैं मिनिस्टर साहब के सामने रख चुका हूं । बहां दो-तीन मालगाड़ी भी आती हैं और पैसिजर भी आते हैं और प्लेटफार्म नहीं है । दो-दो घंटे गाड़ी लेट होती है । उस लाइन के [श्री बी० एप० सावनेकर]

ऊपर जो छोटे छोटे स्टंशन हैं वहां दो-चार पैमिजर को भी टिकट लेने में दिक्कत होती है। पैंसिजर बढ़ रहे हैं। रेनी सीजन में उन्हें पानी में भीवना पड़ता है अौर गाड़ियां 1-2 घंटे लेट होती हैं । अगर वेटिंग रूम नहीं है तो कम से कम बरांडा बड़ा बनाया जाय जिससे पैसिजर रेनी सीजन में कम्फर्टेंबिल हो सकें । और उस लाइन पर तो रेलवे स्टेशन के आफितेस भी नहीं हैं। मिनिस्टर साहब नोट कर लें । एक टेंट है, कार्पेट का बिछाया हथा टेंट है, न स्टेशन है और न कुछ है, जबकि धामनी के पैसेंजर भी बहुत ज्यादा बड़ गये हैं, लेकिन वड़ स्टेशन श्रभी तक नहीं बनाया गया है। इसी तरह पूर्णा-हिंगोली लाइन जो है वहां भी यही हालत है, माल्म नहीं कि वहां के लोगों के ऊपर क्यों यह अन्याय किया जा रहा है। यों तो सब बातों में रेलवे डिवार्टमेंट की तारीफ करने लायक है ने लिव ये दो चार बातें हैं जोकि एप्रोप्रियेशन बिल के समय बतानी हैं। एक तो यह कि वहां स्टेशन की बिल्डिंग नहीं है। वहां पानी गहराई में है, ब्लैक स्वायल है लेकिन फिर भी कुछ तो करना चाहिये रेलवे स्टाफ, स्टेशन मास्टर भौर पैसेंजर्स की सहलियत के लिये। तो मैं धाप से यह अनरोध करना चाहता हं।

फिर, खंडवा कांचगुडा में बदस्तूर रेलवे लाइन होने के बाद भी दो ट्रेनें जा रही हैं, यों एक हो ट्रेन जा रही है और दूसरी आकोट तक जाती है, तो वहां ट्रेस भी बढ़ानी चाहिये। कहा गया था कि रेल के अच्छी मजबूत होने के बाद वह देखा जायगा लेकिन यह अब चीथा साल है तो मैं यह रिक्वेस्ट करूंगा कि तीसरी ट्रेन बढ़ाई जाय।

फिर, एक चीज मैं अपने मनमाड स्टेशन के बारे में अनुभव करता हूं कि बी॰ टी॰ से जो मेल निकलती है वह स्टेशनों पर पांच पांच या दस दस मिनट खड़ी होती है तो स्टेशनों पर पैसेंजर्स को बड़ी तकलीफ होती है।

बी० टी० से ही यह इंफामें शन भेजनी चाहिये कि मनमाड में, जलगांव में या चालीसगांव में कान से थड़े बलास के किस डिब्बे में पैसेंजर्स के लिये जगह है नहीं तो होता यह है कि पैसेंजर्स पोटली ले कर इधर उधर भागते हैं और दो चार मिनट का टाइम होता है। फर्स्ट क्लास में जो बैठते हैं उनके लिये कंडक्टर होता है, तो स्टेशन स्टाह को इंस्ट्रक्शन होना चाहिये कि थाउँ क्लास में जडां जगह है वहीं वह लोगों को बैठायें। जो पहले से बैठे रहते हैं वह सोने का इंतजाम देखते हैं और पैसेंजर्स को घ्सने नहीं देते। तो स्टेशन स्टाफ को पहले से क्यों नहीं कहा जाता कि पैसेंजर्स का इंतजाम कौन से डिब्बे में करना है। वह समझते हैं कि यह हमारा काम नहीं है । मैंने उनसे रिक्वेस्ट किया लेकिन उन्होंने कहा कि हमें ग्रार्डर नहीं है, हमें इसके लिये टाइम नहीं है । दो-दो, तीन-तीन टिकट कलेक्टर प्लैटफार्म पर खाली तमाणा देखते रहते हैं और कुछ नहीं करते। तो जहां जहां मेल खड़ी होती है वहां वहां के स्टेशन स्टाफ को भ्राप पहले से बताइये कि इस डिब्बे में जगह है, टेलीफोन से यह सब इंतजाम ग्राप बता सकते हैं कि इस डिब्बे में जगह है और इस डिब्बे में जगह नहीं है।

फिर, जैसा कि हमारी लेडी मेम्बर ने कहा वही हालत हमारी लाइन के ऊपर है। इंजिन्स डिफेक्टिव हैं, लाइट नहीं है और अगर लाइट है तो उसकी बैटरी नहीं है या वीक है। यह सब हमारे यहां भी है। इंजिन्स वही पुराने जमाने के रखे गये हैं। मालूम नहीं क्या बात है। इंजिन्स तो दुरुस्त करके रख सकते हैं और पैसेंजर्स को बराबर राइट टाइम पर पहुंचा सकते हैं। रेलवे के टाइम टेविल के बारे में जनता में बड़ा असंतोष है हमारी उस लाइन पर।

फिर हमारे रेलवे में कोई सिक्योरिटी स्टाफ नहीं है। वहां दो तीन ऐसे मर्डर हुए हैं हिंगोली से वाशीम के बीच में। An o'd co:ple minhindled by student goond is मैंने डा॰ राम मुभग सिंह से रिक्वेस्ट किया था तो उन्होंने बाला था कि सिक्योरिटी मेजसं का वहां इंतजाम करेंगे। मैं फिर उनको याद दिलाता हूं कि उस लाइन पर सिक्योरिटी का इंतजाम किया जाय।

SHRI SHEEL BHADRA YAJEE; (Bihar): Don't say 'student goondas'.

SHRI B. S. SAVNEKAR: We should not say now 'goondas'.

फर, मैंने कंसलेटिव कमेटी में यह सवाल उठाया था कि रेलवे स्टेशन की रो; ठीक नहीं । हमारो लाइन में सब स्टेशन प्रपोजिट डाइरेक्शन में हैं और रोड्म ऐसी हैं कि कुछ पूछो नहीं। फिर, वहां जो पैसेंजर्स टिकट वगैरह लेते हैं वह खड़े भी नहीं हो सकते, इतना छोटा सा बरांडा बना हुआ है कि तीन-चार आदमों भी नहीं खड़े हो सकते, मुगल जमाने का स्टेशन हैं। तो मैं डा० राम सुभग तिह से कहूंगा कि वह उधर तगरीफ लायें और यह सब देखने की कोशिश करें। बस मुझे इतना ही कहना है।

SHRI M. C. SHAH (Gujarat): Mr. Vice-Chairman, within the limited time at my disposal I would like to say about three problems. One is: I would like to know from the hon. Railway Minister what is the progress of the Bhavnagar-Tarapore railway line. Same survey was condu ted, it was repo ted, but I do not know what is the ultima'.e fate of that rai.way. Second: we read in the newspapers that the Station Masters and the Assistant Station Masters have decided to "work to rul ". I do not know the details, I do not know what is meant by "work to rule", but the result has been that the trains have been delayed, even now they are being delayed, and it is reported that after a week or so long-dis'ance trains will be so much delayed that no definite arrival or departure timings could be had with any certainty. So there will be no security for the passengers to reach

their destinations at a particular time or on a particular day. Now that will be a very serious situation, and I wish that the hon. Minister will do something. The report was that their demands had been pending lor the last ten years, that these are not new demands and that, even then, the Railway Board has not cared to look into these demands which are ten years old. I would say that there must be some communicating channels, there must be some machinery to look into the demands made by the railway staff and seme decision must be taken, which should be fair and just to the parties concerned.

Regarding HI Class travel we had discussion off and on, but I am sorry to say that the fate of the III Clasi passengers has not improved to any extent. We see III Class compartments overcrowded and passengers travelling long distances on the footboards. I had suggested last time that instead of adding more air-condi.ion-ed coaches let us have a programme of having more HI Class coaches. The Ministry have with them the number of passengers trave'ling, and under the present ci cums-tances travelling has increased to a very great extent not only in the railways but in the buses and in the other services a" so, and therefore it is very necessary that, looking to the in~rease in the numb?" o" r>assen?ers, Hi Cass passengers especially, travelling by railways, the nece~sery 111 Class coaches must be provided.

THE V^TCE-CHATRMAN (SHRI M. P. BHARGAVA): There are some trains which carry only III Class passengers.

SHRI M. C. SHAH: Of course there a-e; they ar_e called Janata trains. Even then we see the overcrowding there also. If you see the III Class passengers travelling in the Janata trains also, you will find that they are also so much overcrowded. As a matter of fact journeys have increased. The Ministry must have a definite programme of having more III Class

[Sari M. C. Shah.]

coaches rather than have more First C1-33 or Air-Conditioned coaches.

Lastly I would suggest that railway accidents, unfo tunately, have increased to a great extent, specially during this year, and they have resulted in loss of valuable human lives and to's or valuable railway property also. The Ministry mus, have investigated the reasons of these accidents. Some may be due to human failures; some may be due to mechanical failures, but there were some accidents which were as a result of sabolage-the e is no doubt about that-and the latest repo t was that a military train met with an accident. The miltary trains r_quire the greatest safety, and if accidents could occur to miltary trains, it is high time that some investigation. proper investigation is made to find out the reasons for these. We had a discussion on those accidents in this august House some time early, and the Minister said that these tracks were in charge of State police. Then it was represented that if the State police did not work effectively, the Rai'ways must have their own police, that something had to be done on those lines. After all we have to look to the safety and a curity of the passengers, and to their conveniences.

With these words I would surely support the demads made in the Appropriation Bills, and I have great faith in the administrative capacity of the hon. Railway Minister, and I wish that he does something to secure the safety of people who travel by railway trains.

थी राजास्यणः श्रीता, पंतीगत्वा इति तिताति विकापर गेलने के लिने मुझे प्रसात होता ही पड़ा।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंव): को रेजकरी ती नहीं था, राज : रायण जें।

श्री राजनारायण : गोगम मैं भी पाटि । स.हव स चिनम्र निवेदन सर्वना कि याने कावते वाता नाने के कि ते अण रा तक के रेते चाहा का का की में राजने के देते चाहा का का कि में यार तै ऐंदे राजना हूं कि रेत का कि मंत्रा ज मंगाल नाम में याने मंत्रा की ना कि हम से माता नहीं कारण येना यदि रहतान थेना ने यादा ही करता।

मैं नहीं जानता कि श्री एस० के० पाटिल तृतीय श्रेणी ें इधर कितने दिनों से याता नहीं किये हैं। यूं भायद गांधी जी का नाम बे लेते हों, और गांधी जी का नाम अगर लें, तो गांधी जी के कुछ गुणों को भी ग्रहण करें। गांधी जी भी तृतीय श्रेणी के चलते थे। तो तृती ेो के चलने से क्या अनुभृति होती है ? उसको मस्तिष्क पर बड़ा प्रभाव पड़ता है और देश की सामान्य जनता किस संकट ें है। इसे रेल मंत्रालय क्यों कहें कुमंत्रालय कहें, उसके कारण उसकी जानकारी हो पारेगी।

दूसरी बात मैं यह कहना चाहता हं कि श्री पाटिल कभी कभी मौलिक सिद्धान्तों की चर्चा भी कर दिया करते हैं। तो मैं लिक सिद्धान्तों की चर्चा हो, श्रीर राष्ट्रीय निधि ग्रीर राष्ट्रीय सम्पत्ति हो ग्रीर उसमें विभिन्न श्रीणयां हों विभवत, यह न तो समाजवाद है ग्रीर न जनतंत्र है। इसलिये मैं यह भी मांग करना चाहुंगा, कि एक श्रेणी रेल 👯 रखी जाय, विभिन्न श्रेणियां समाप्त की जायें। श्री पाटिल साहब दिया 🗟 श्रमण भी किये हैं बहुत से मत्कों भें । वे जानते होंगे कि कुछ समय पहले तक स्वीडन 🔆 मंत्रियों के पास कारें नहीं थीं, ग्रव प्राइम मिनिस्टर के पास हो गई है। तो जब मंत्री के पास कार नहीं होगी और मंत्री बस में याता करेगा तो वह वस कुछ ग्रन्छी रहती होगी . . .

दिवान चमन लाल (पंजाब) : वजनदार होगी ।

भो सन्धराज्यः तो बनासर हो है, दिशन चरत लाल जो के गन्दों 🕻 । उसी ता हु ते जा नुगा थे गे एक हो थे गे हो जान में तो नुमेन श्रेगों भो कुछ विकतित हो जाता, एरर कंडियाड कुछ नोरे ग्रा जिल्लेग । तुरीर श्रेगी विकतित हो जलाी तो एक पानस्य सुबद्ध डिब्बास र लो ॥ को प्राप्त हो ।। मुते मालुग नहीं कि बोा वर्ग तहं राष्ट्रीय सरहार का, जिते मैं राष्ट्रीय शां को सरकार कड़ा। हं, इपर धान श्रार्कोत क्यों नहीं हुना । चुंकि हसरे बुक्ति अबे राज युक्ता जिह भो पो छे बैठे हैं, मैं जाता चाइंग कि श्रो शास्ति प्रगाद जो की जो रेन प्रनो विहार है है उत्ताह राष्ट्रीय-करग हुता कि नहीं ?

उत्तरास्यत (श्री महाबीर प्रताद भागंत्र) : क्या नाम है ?

श्री राजन रचाः ये सा नाम बन्धे याद क ो हैं। हनको नहीं याद करना है। बड़ द्वेर रोहतास तक जाती है डेड्रो ग्रान सोत, हासाउनी यो हैं। क्या उनको दूरिया है ? यदि शान्ति प्रााद जैं। को वह ट्रेन रादोक्तरण के अधांत्र सम्बिता नहीं कं: गई तो कि समंत्रों को अपूतों कड़ांदरतो है इत्रें बारे में भो पाटित साहा जरा हो बार्वे । में समत्रा हं, कहों न कहें स्वार्व टकरा रहा है, इतिये आज एक व्यक्ति के हाथ ने कुछ रेलें हैं। ग्रीर वहां का किराया भी जारा है, वहां अपूरिधा भी है, स्रोह प्रकारको मतोबाभो है। हां, तो जब जा हुन ट्रेन रें गरे हैं न तो कहीं पात्री, न ता कहीं रोजनो, न कोई स्रोर प्रबन्ध, ए इदम से स्रराज∗ क 31 है। मैं तो अपने विरोगे पन से भो क उता चाइंगा कि एक सांग्रहो और सांग्रको यदि दूब निजान जान तो क्या हो।। ? बिर हो।। सांत्र को दूब पिताया, विर ह्या। एक बच्चाएक सोगका चार बड़ेगा तो बहेगः न--प्रशावस्यह इंग से पाः नहीं क्यों हालो। कड़ दिया करते हैं कयो कसी कि हां, कुछ विकास तो हो रहा है। चाहे विकास हो, चाहे ह्वार हो, चाहे विसाण हो, मार सर्गसंभेजह हैं, निरोज नहीं है। द्यार विकास भो है तो किन के साकन्न ? श्रो पाटिन साहत, आज हो आंकड़े दें, कि उती रेतें बतों ? हवारे आंकडे से मकाबला करें। अंग्रेज़ी राज्य में 35,000 मीत रेत को पड़रो त्रिको है, कुन 7 अरब ६० खबे हुत्रा है। श्रो एा० के० पाडित साहत्र के राज्य ने 700 मोत रेत को पटरो बिछो ग्रीर 7 ग्रह्म रु खर्न हो गरा है। यह नग विकान है ? पवात गुरेका अस्तर है-7 ग्रह्म रुव् ने नेता हजार मीज भ्रोर 7 सरा रु में 700 मोता।

Bils, 1G66

श्री निरंगा बती : रेल की पहरी भी तो बर्गई है।

श्रेराज्ञारायमः तो पवात गो का फर्क कि जो हाने खर्व करके . . .

श्रो कीत भद्रवाजी (बिहार) : हिताब ग्रापका गला है . . .

श्रो राजवारात्रमः हित व हवारा ग्रेता द्याप नहीं कर पार्वे । बेकार का बोका करें ग्रोर जानक से लें। हुन को ग्रक्तोत होता है कि हमारे विवार के कुछ सनकन्न होते हर . . .

श्रोः को: कतद्र याजीः हम करेक्ट कर देते हैं, आत एह जनवदेह मेम्बर हैं।

श्री राजारायमः तो ७ ग्रहा ६० में कड़ांपैतोत हबार मोत और **7 ग्रस्क** रुः में 700 मोत, इाको विकास नहीं कड़ा जाना चाहिये। मैं चुंकि रेल से हो संग्रेबित हूं, आगर सर तालिकाओं ग्रोर मात्राएं प्रत्युत करूं तो बड़ा सनग लग जानेगा ...

उराभाश्यक (श्री महाबंद प्रताद भार्तत्र) : यह सनव भी ग्रानहा खान हो रहा है।

श्री राजनारायण: नहीं श्रीमन्, ऐसा न करें। मैं अभी...

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श्री निरंजन वर्मा : एक दो मिनट सो याजी साहब टोकाटोकी में ले लेते हैं।

उपसभाष्यक (श्री महावीर प्रसाद भार्गव): तो दो मिनट ग्रीर दे देंगें।

श्री राजनारायण: भिलाई में... **भ**नसर दुर्घटनायों की चर्चा हो रही है। ये दुर्घटनाएं क्यों? क्या इतनी बड़ी दुर्घ-टनाएं पहले भी हुई थीं । ग्रीर ग्रगर पाटिल साहब कहते हैं कि यह तोड़फोड़ का परिणाम है, गड़बड़ है, तो फिर पाटिल साहब अपनी सरकार को पाप्लर गव निंट म करें, जनित्रय सरकार न करें । जनित्रय सरकार वह होगी जिसके शासन में जनता का सहज सहयोग प्राप्त होगा । यहां जनता का सहज सहयोग प्राप्त नहीं है। धगर जनता का सहज सहयोग प्राप्त होता तो फिर यह कहने की क्या भावभ्यकता थी कि ये दुर्वटनाएं कुछ तोड़फोड़ के कारण हो जाती हैं। श्रीमन्, मझे बता । गया वहां, कि जो रेल की पर्यस्यां बनी हैं भिलाई में . . .

उरतभाष्यञ्च (श्री महाबीर प्रसाद भागंत) : राजनाराययम जी, जो सैतीटाज से दुर्बटनाएं हुई उनको स्नाप क्या करेगे ?

र्श्व, राजनारायण : श्रीसन्, श्रव तक एक दुर्घटना के बारे भें भी सप्रमाण हमारा रेलवे मंत्रात्वय नहीं श्राया कि जिस से सिद्ध कर सकें कि इस से सैवोटाज हुआ । बयान भें हुआ । इन्क्वायरी, जांच, करने के बाद कोई सप्रमाण बात सिद्ध नहीं हुई श्रात ऐसी कोई इन्क्वायरी हुई हो तो उस इन्क्वायरी की रिपोर्ट हमारे पास नहीं है । हम तो नित्य ही चला करते हैं, श्रवसर चला करते हैं । तो ऐसी स्थिति है । लोहा कच्चा है, कच्चे लंई की पटरी बन यई, वह साफ्ट पटरी जहां जहां लगी है, वहां

स्रगर ट्रेन द्रुत गित से चलती है तो कभी कभी पटरी मुड़ जाती है, फिश लेट हट जाता है, एक जबर्दस्त बड़ी दुर्घटना का कारण यह बत्या गया । मुझे मालूम नहीं, रेलवे मंत्रालय को इसकी जानकारी है या नहीं है मगर इसकी ग्राम चर्चा है भिलाई में ग्रीर इस बात को छोड़ों, छोड़ों दवाग्रों, दबाग्रों, यह दुष्प्रपास सरकार की ग्रीर से हो रहा है। फिर हमें कहना यह है।

उपतभाष्यक्ष (श्री महाबीर प्रसाद भागंब): अब ग्राप खत्म कीजिये।

श्री राजारायण: मैं श्रापकी आज्ञा शिरोघार्य करूंगा।

डगतभाष्यक्ष (श्री महाबीर प्रशाद भागंत्र): जल्दी खत्म कर दीजिये ।

श्री राजनारायण : तो मैं यह कह राश्या कि रेलवे विभाग में जो सामान्य भजदूर लगे हुए हैं उनकी क्या दुर्वणा है ? उनकी क्यीं की क्या हालत है और जो भी कमड़ा उन्हें मिलता है, उसकी क्या हालत है ? वही रफ्तार इंदेगी, जो पहले थी वह अब भी है श्रोर मैं समझता हूं कि पहले से भी बदतर हो गई है।

उपसभाध्यक्ष (श्री महाबोर प्रसाद भागव) : पहले से ग्रच्छी है ।

श्री राजनारायण: पहले जो हालत थी वह मैंने आपको बतला दी है। श्री पाटिल अगर कहेंगे, तो उनके मतानुकूल श्रीमन्, आप जनतंत्रीय वृक्ष की शीतल छाया में आनन्द विभोर हो रहे हैं और हमारे लिए निमंल चिन्द्रका में, प्रफुल्ल मिलका में, कोकिल की काकली में, कुसुम के सीरभ में, पुरुष के हृदय में, रमणी के मुखड़े में, आग का गोला ही गोला नजर आता है। तो मैं यह कह रहा था कि आज भी जो महंगाई है, उस महंगाई का सामना करने के लिए

क्या रेल के मजदूरों को महंगाई भत्ता मिल रहा है ? जितना उनको महगाई भत्ता मिलना चाहिये, वह नहीं मिल पा रहा है। इसलिए जो कुछ भी गड़बड़ी है, जो कुछ भी बुराई है, वह श्री एस० के० पाटिल साहब की वजह से है क्योंकि उनके पास इतना समय नहीं है कि वह निकाल कर रेलवे विभाग को दे सकें ताकि उसमें सुधार हो सकें। इतने बड़े काम जिस के ऊपर हैं. कहां मेनन खड़े रें ग्रीर कहांन हो "कह कोहि रंकहि करहुं नरेश । कहु केहि नृपति निकारह देश।" श्री एस० के० पाटिल के पास इतने बड़े बड़े घटम मसले हैं कि उन्हें रेलवे विभाग के बंधन में नहीं रहना चाहिये, **ग्रौर** उन्हें फौरन त्याग पत्न दे देन। चाहिये क्योंकि जो दुर्घटनाएं हुई हैं, जो जानें गई हैं, जो जनधन की हानि हुई है, उसकी सारी जिम्मेदारी श्री एस० के० पाटिल को लेनी चाहिये।

इन मब्दों के साथ मैं एक पैसा भी, जब तक श्री एस० के० पाटिल साहब हैं, देने के लिए तैयार नहीं हूं।

SHRI T. V. ANANDAN (Madras): Mr. Vice-Chairman. Sir, while participating in this discussion I would like to point out the marked advance— rapid too—made by the Indian Railways in this country but at the same time the travelling public must also realise the inherent difficulties involv-ed in this rapid advance made in a period of fifteen years by the Railways in our country. Therefore, I would make some suggestions for the consideration of the Railway Ministry.

First of all they must try and create confidence among the travelling public that the railways will run efficiently and well. There is an impression that it is very dangerous nowadays to travel by the railways because no train passes without an accident and to eliminate that impression I think the Railway Ministry should give top priority to the doubling of trunk routes. Instead of expanding the rail-

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ways to suit the whims and fancies of some of the politicians by creating a line towards their village and things like that—it should be stopped—top priority must be given to the doubling of the trunk routes to avoid manipulation of points and the possibility of collision in the trunk routes.

There is also a policy, ...ndertaken by the Railways, of welding all the joints. That should also be given a top priority. Although we have adopted this policy we have not progressed much, we have done it only to the extent of 8,000 miles as against the 57,000 miles of lines in this country.

Another point .is to prevent the removal of the fish plates. We have got a Design and Research wing in the Railways and they should be asked to improve and develop the old fish plate device invented by the General Manager of the M. & S. M. Railway some years ago. Attention should be concentrated on this.

I would also like to suggest that the individual Railways should be alerted not to serve charge-sheet or punishment advice to the drivers or the running staff or to the train operating staff at the time they go to take charge of their duties because after all they are human beings. If you give him a charge-sheet his mind gets distracted and begins to think how to answer the charge-sheet the next day or the day after all the time he is manipulating the regulator inside the engine. When he gets back after completing his duties, let him be served with the charge-sheet or punishment advice or any such thing because of human . nature involved here.

Analysing the accidents nowadays we find that between 2.00 A.M. and 5.00 A.M. accidents happen most; it is the time when involuntary sleep overtakes the human being. However bright or alert one may be, he cannot work against nature. He is working against nature and that is the time when these accidents happen. I think,

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Mr. Vice-Chairman, some device should be made to so rester the duties of the running stall and also o'f the cabin station masters who manipulate the points, that they should be relieved after 1.00 A.M. and a fresh batch should be put on duty so that they can do Iheir duties efficiently.

Now I come nexi to the hours of Employment Regulation. This has been referred to several times in this House but the Railway Ministry is bent on not giving ears to our suggestions. They seem to attach much importance to the Rajadhyaksha Award. It is a good Award; we do not deny that but the circumstances prevailing then and today are quite different. Even Mr. Kunzru who has served on the Accidents Enquiry Committee has admitted That the working of the Railways today is quite different from what it was in Rajadhvaksha's days. Therefore the Hours of Employment Regulations reconsidered and revised. We should not allow any railwayman to work for more than eight hours at a time, especially those who are involved in train passing duties, the drivers, guards and so on.

Next comes the question of Station Masters and Assistant Station Masters some of whom have resorted to work-to-rule methods. If these Stations Masters and Assistant Station Masters resort to the work-to-rule method ail over India, as some hon. Members pointed out, the trains will be all running late because the General Manual in the Railways is 100 years old; it was introduced by the Britishers long time ago. After we took over charge we have not cared to revise it and introduce new rules and regulations suitable to the presentday conditions. As you yourself have said in your statement in the Lok Sabha, we are now running 10,000 trains a day whereas when the Britishers were here we were running only 3.000 trains a day. Therefore, at that time the station masters, pointsmen and others had about an hours rest between the

passing of one train and another. If the same rules are sought to be applied today how is it possible to run the railways efficiently? I ask, is it possible for the station master or the cabin man or the driver to operate under the old rules in the present-day conditions? Therefore, it is high time that the whole thing is revised. It is only the hon. Railway Minister, Mr. Patil, who can pass orders. He should appoint a Committee to go into these old rules and revise them to suit the presentday conditions.

Then I would not be satisfied by simply saying that the railways are running efficiently unless the orders of the Railway Ministry are immediately implemented all over cases where the orders issued by the Railway Ministry are not carried out.. For example, you have issued some time in May, 1965 on order about the basic tradesmen in the workshops all over India who are to be the skilled grade but it has not fitted into been implemented anywhere in India and there is a grouse amongst the basic tradesmen in the workshops. These are the people who turn out the engines, wagons and carriages from the workshops duly repaired and maintained This should be attended to immediately. There is another order issued August 1966 by'the Railway Ministry that when a basic tradesman is officiating in a skilled grade he must officiate for one month to earn the incentive bonus; though when he officiates in the skilled grade he is entitled to the skilled grade pay he is not entitled to the skilled rate of incentive bonus. 1 think this is clearly contravening I Payment of Wages Act and if they to trie court, surely the workers will get the verdict of the court in tt favour. Therefore, I think this or of August, 1966 should be immediali revised. There are so many ore about the Inspectors to be upgracl but they have not been implemen' There is great discontentment amo the 13 lakh Unless I railwaymen are railwavmen. contented, how can wit

expect to see the Railways running efficiently? There are so many cases ci overtime allowance not being paid m time and night duty allowances are not uniform in the country. There is differentiation in a station. The station master is entitled, the booking clerk is entitled, but the goods clerk or parcels clerk is not entitled to it. The electricians are entitled but the carriage and wagon fitters are not entitled to it. These anomalies should be eradicated immediately if you want a pucca, sincere band of railway workers under you.

I want to point out one more thing, i.e., about the recognition of trade unions. You have drawn up certain specific conditions prior to recognition. The Chittaranjan Locomotive Works and the Integral Coach Foctory trade unions do comply with all the fundamental rules relating to trade unions, but you have not yet granted recognition for these two trade unions, which are worthy of recognition. You can see how efficiently they are working. In the Chittaranjan Locomotive Works the first engine cost Rs. 7.94 lakhs. Today by their efficient working they have reduced the cost to Rs. 4.31 lakhs per engine. You can see the efficiency of the railway workers in Chittaranjan. Also, in the Integral Coach Factory, when the first coach was turned out, it cost you Rs. 2.74 lakhs. Today it costs you about Rs. 71,000 only per shell. It means efficiency of the railway workers in the Integral Coach Factory. After all, railway workers are sons of the soil. What will they do if you grant them recognition? They will do more honest work and abide by the rules and regulations, which are being observed today by the other trade unions. Therefore, it should be the paramount duty of the Railway Minister to see that recognition is accorded to the I.C.F. union. Whether it is one or two, it is immaterial. The unions in the two workshops in India should be immediately recognised. It is a long standing and pending issue. This morning also there was a question. There are so many Parties which are

urging the loval, faithful and patriotic workers to swerve from their path of patriotism. The time is very appropriate now when these two organisations should be granted recognition.

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Coming next to the demand for a higher pay structure, you say that the Cabinet has taken a decision not to appoint any Pay Commission. Unless you appoint a Pay Commission or a Wage Board for railway workers, you will always be getting such demands, because the railwaymen are now being instigated by all the political Parties. Today the railwaymen are goaded to demand higher wages and higher rates of pay. This question will be solved only when you come out with an announcement that a Wage Board or Pay Commission will be or is being appointed for the Railways, so that you can put an end to this demand from the railway workers.

With these observations I do support the Bill before the House.

श्री रामकुमार भुवालका (पश्चिमी बगाल) : उपसभाष्ट्रयक्ष महोदय, मैं ग्रप्नोप्रि-एकन (रेलवे) बिल पर दो मब्द कहने से पूर्व माननीय रेल मंत्री को उनकी उपलब्धि-यों के लिए बधाई देना चाहंगा । उन्होंने अपने कार्यकाल में कई दिक्कतों के बावजूद रेलवे में जो सधार किये हैं वे स्वागत योग्य हैं। लेकिन साथ में यह भी निवेदन करना चाहुगा कि ग्रभी तक भारत की जनता को न्याय नहीं मिला है। रेल यावा को सूगम, सरल ग्रीर सुबि-धाजनक बनाने के प्रयत्न ग्रभी तक ग्रांशिक रूप से ही सफल हुए हैं और राहत के लिए बहत कुछ करना है।

हर सरकार का यह कलंड्य होता है कि वह जनता की मुख मुविधा का ध्यान रखे। लोक कल्याणकारी राज्य में एक लोकतान्त्रिक सरकार के लिए यह जिम्बेदारी और भी ज्यादा वह जाती है। स्राजादी के बाद से रेल यावा को सूगम, सरल ग्रीर मुविधाजनक वनाने के लिए ग्रभी तक काफी प्रयत्न किये गये हैं। अधिराक्षमार भवत्वकः]

साधारण यात्री गाडियों में तीसरे दर्ज के डिब्बों में विजली के पंखे लगा दिए गए हैं। **र**ट बढ़े हैं, गाड़ियों की संख्या बड़ी है स्रौर कम्पार्टमेंट भी बढ़े हैं । लेकिन इसके बावजद श्रभी तक रेल याचा संतोषजनक नहीं हुई है। मैं यह कहं तो गलत न होगा कि माननीय रेल मंत्री घमी तक पायद दिया तले अंधेरा देखने में समर्थ नहीं हुए हैं, यों तो हर दिए के तले अंधेरा होता ही है पर पैसेंजर गाडियों में यह स्थिति खाम तौर पर चितनीय रूप में है। बड़े खेद के माथ मुझे यह कहना पड़ रहा है कि अभी तह रेज बबालय और अधिकारियों का ज्यादा ध्यान वह स्टेंगनों, एक्सप्रेस अथवा मेल गाडियों तथा ऊंनी क्लासों की ग्रोर ही लगा रहा है। माधारण यात्री, छोटे स्टेशन ग्रौर स्लो स्पीड गाडी की ग्रोर उपेका का भाव ही दिखाई दिया है। छोटे ग्रीर बड़े भेदभाव का यह नजरिया लोक कल्याणकारी राज्य में गोभा नहीं देता ।

हमारा देश गरीब है। मैं भाषद कुछ नलत कह गया। यह कहना ज्यादा सही होगा कि हमारा देश तो मन्पन्न और समृद्ध है पर हमारे देश की जनता गरीब है। गरीब जनता ज्यादा भाड़ा वर्दाश्त नहीं कर सकती। इसके प्रलावा गरीब जनता ज्यादातर देहातों में रहती है। इसलिए गरीब जनता साधारण पैसें जर गाड़ियों से ही यावा करती है। जो छोटे छोटे देहाती स्टेशनों पर भी टहरती है। इसलिए पैसेंजर गाड़ियों की और ज्यादा ध्यान दिया जाना जहरी था। लेकिन श्रभी तक दुर्भीग से हमारी प्रवृत्ति ऐसी नहीं बन पायी है।

उपत्रभाष्यक्ष महोदय, रेल मजात्रय एक संयक्त परिवार के समान है जिपके मृिबया हमारे रेन मंत्री हैं। भारतीय संयुक्त परिवार को विशेषता यह है कि सभी परिवार जनों के साथ सभाग व्यवहार किया जाता है। लेकिन सक्षे वडे खेद के साथ कहता पहता है कि साधारण यात्री गाड़ियों के प्रति हमारे रेल मंत्रालय का व्यवहार सौतेले बेटे जैसा रहा है यह सौतेला बेटा नालायक नहीं है, कमाऊ पूर है क्योंकि ग्राम जनता ज्यादातर पैसेंजर गाड़ियों से ही यात्रा करती है। ग्रतः पैसेंजर गाड़ियों के साथ सौतेले बेटे जैसा व्यवहार किसी भी सूरत में वांछनीय नहीं माना जा सकता।

Bills, 1C66

उपममाध्यक्ष महोदय, मैंत जो कुछ भी कहा है और कह रहा हूं मेरे अनुभव पर बाबारित है। मैं चाना एक अनुभव बायके सामने पेश कर रहा है। मैं गत 30 अक्तूबर को जैसीडिंड (बिहार) से कलकत्ता जा रहा या । शाम को 6 बजे मैं पैसेंजर ट्रेन से रवाना हम्रा । मुझे स्टेशन पर पहुंचकर स्रपने लिए फर्स्ट क्लास को बयं रिज़र्व कराने के लिए बहुत कोशिश करनी पड़ी । स्टेशन मास्टर से मिला तो उन्होंने नेरा परिचय पाकर सीट रिजर्व करने का भ्राश्वासन दिया । उनकी सहायता से मझे सीट मिल भी गयो । इसके लिए मैं जैसीडिह के स्टेशन मास्टर का कृतज्ञ है । वहां स्टेशन पर मैंने खबाह जन सागर के दर्शन किए । साधारण यात्री देन में जगह पाने के लिए संबर्ध कर रहे थे। ट्रेन में तीसरी क्लास के डिब्बे यनेक थे फिर भी सब को जगह नहीं मिल सकी । हर डिब्बे में बेंबारे यांत्री सामान की तरह बुरी तरह से लदे हए थे। अपनेक लोग निराम होकर लोटे भी गए। स्रापको शायद यह जानकर आश्चर्य होगा कि अब मैं द्याने फर्स्ट क्लास के डिज्बे में बैठा था तो मुने डिब्बे में लाइट नज़र नहीं बाई । केवल मेर ही डिब्बे में नहीं, बल्कि किसी भी कम्पार्टमेंट में रोजनी नहीं थी। जब गाडी दूसरे बडे स्टेशन पर पहुंची तो मैंने वहां के स्टेशन मास्टर से रोशनो की व्यवस्था करने का निवेदन किया। स्टेशन मास्टर ने विनम्द्र शब्दों में अपनी ला-चारी प्रकट को । लाचारो थी कि अंबेरे और ग्रस्विधामें ही यात्राकरनी पड़ो। मैंने इस बारे में कलकत्ता पहुंचते पर मातनीय रेल मंत्री को पत्र लिखा । 320 डाउन म्यल्सराय पैसेंजर नं० 1319 बी में घटित उक्त घटना मेरे निजी ग्रनभव की वात है। जाहिर है कि यह अपनी किस्म की एक मात्र घटना नहीं होगी। 31 ग्रक्तुबर, 1966 को लिखे गए पत्र का उत्तर मझे अभी तक नहीं मिला है। रेल मंत्री के निजी सचिव ने अवश्य 5 नवस्वर को मेरे पत्र की प्राप्ति स्वीकार की है। यहां मैं यह भी बतला देना चाहंगा कि शिकायत केवल रोशनी के बारे में ही नहीं थी। उस देन में टायलेट भी काम नहीं कर रहा था। कन्डक्टर गार्ड ने हमारी शिकायत पर कोई ध्यान नहीं दिया। इसके विपरीत, उसने चितरंजन स्टेशन पर दो ग्रन्य यात्रियों को हमारे डिब्बे में ला बैठाया जिन के पास भारी लगेज था। जब मैं ने इस बारे में शिकायत की तो इस पर भी कोई ध्यान नहीं दिया गया । रोशनी न होने के कारण हम न तो खाना खा सके ग्रौर न टायलेट का उपयोग कर सके। मुझे ग्राश्चर्य है कि जब मेरे सांथ ऐसा व्यवहार किया गया तो ग्रन्य साधारण यात्रियों के साथ क्या होता होगा ? यह घटना रेलवे प्रशासन की कार्यविधि का एक साधारण नम्ना है। संसद् में रोजाना ये घोष-णाएं की जाती हैं कि यात्रियों को अधिकाधिक सुविधाएं दी जा रही हैं। उक्त घटना इन घोषणात्रों की पृष्टि नहीं करती। भाडे रोजाना अधिकाधिक बढ़ाए जा रहे हैं, लेकिन स्विधाएं लगातार घटती जा रही हैं।

उपसभाध्यक्ष महोदय, यह घटना सिफं इसलिए मैंने प्रापके सामने रखी ताकि वर्तमान स्थिति का यथार्थं चित्र धापके सामने त्रा जाए । यात्रियों के साथ रेल प्रधिकारियों के कटु व्यवहार से मुझे कितनी पीड़ा हुई यह मैं बयान नहीं कर सकता । बेचारा यात्री अपनी लाचारी के कारण इस दुव्यंबहार का इतना ग्रभ्यस्त हो चुका है कि सब कुछ मौन रहकर बद्धित कर लेता है । पिछले साढ़े 19 वर्षों में रेल भाड़े ड्योंढ़े और दुगुने तक हो गए हैं, लोगों में रेल यात्रा की प्रवृत्ति बड़ी है और ग्राबादी भी काफी बढ़ी है । लेकिन दूसरी ग्रोर इसी अनुपात में न तो डिब्बों, और गाडियों की संख्या बड़ी है और न सुबिधाएं बड़ी हैं। इसका अर्थ यह है कि सामान्य यात्री आबादी के पहले की स्थिति से भी पिछड़ गया है। लोक कल्याणकारी राज्य में इस बात की कल्पना भी नहीं की जा सकती।

एक दलील यह दी जाती है कि यात्रियों की संख्या बैहद बढ गयी है। लेकिन यह दलील बचाव की दलील नहीं हो नकती। रेलवे पब्लिक सैक्टर में है। अगर भीड़ बढ़ी है तो गाडियां भी उसी अनुपात से बढ़नी चाहिए थीं। यात्रियों की संख्या के अनुपात में गाडियों की संख्या न बढ़ाना सरासर अनुचित है प्राइवेट सैक्टर पर म्नाफाखोरी का ग्रारोप रोजाना लगाया जाता है, लेकिन पब्लिक सैक्टर की इस कार्यविधि की स्रोर कोई उंगली भी नहीं उठाता । अगर किसी प्राइवेट सैक्टर के वाहन में निश्चित संख्या से ज्यादा यात्री होते हैं तो तरन्त चालान कर दिया जाता है लेकिन पब्लिक सैक्टर के सारे गुनाह माफ हैं। यदि याती बढते हैं तो गाडियां बढाई जानी चाहिए। जो लोग टिकिट खरीदते हैं उन्हें स्थान मिलना ही चाहिए। वे जानवर या जड पदार्थ की तरह एक दूसरे के सर पर बूरी तरह सवार हो कर याता करें, इससे ज्यादा शर्म की बात क्या हो सकती है। लोगों की मजबूरी का नाजायज फायदा नहीं उठाया जाना चाहिए।

मैं अन्त में एक बुनियादी बात की ओर संकेत करना चाहूंगा। रेल दुर्घटनाओं की लगातार बढ़ती हुई संख्या से जनता में रेलवे याता और रेलवे प्रशासन के प्रति अविश्वास बढ़ रहा है। यात्री अरक्षा महसूस करने लगा है। सरकार को यात्रियों की रक्षा का दायित्व संभालना चाहिए। मेरा मुझाव है कि हर रेल यात्री को स्वतः इन्स्योर्ड माना जाए। जान माल की क्षति के लिए पूरा, समुचित मुआवजा निर्धारित किया जाना चाहिए। किसी भी गाड़ी और किसी भी दर्जे के यात्री के लिए समान मुआवजा निर्धारित किया जाए ताकि रेल दुघटना में मारे गए यात्रियों के परिवारों को अप्रत्याशित आर्थिक संकट का शिकार न वनना पढ़े। प्राण

[ब्री रामकुमार जुजालका]

तो लौटाए नहीं जा सकते लेकिन कम से कम
यात्रियों के परिवारों को ऋार्थिक संकट का
तो सामना न करना पड़े। यह एक मानवीय
समस्या है। अतः इसका समाधान मानवीय
होना चाहिए। हर नागरिक राष्ट्र की सम्पदा
है। अतः उसकी रक्षा का भार राज्य पर है।
सरकार इस दायित्व से विमुख नहीं हो सकती।

श्रन्त प्नः एक बार रेल मंत्री को उनकी कर्त्तव्यपरायणता के लिए धन्यवाद देता हूं। उनके प्रयन्ते सराहमी। हैं लेकिन प्रयन्तों को आगं बढ़ाने की जरूत हैं। इन णब्दों के साम में इस बिल का समर्थन करना है।

श्री जगत नारायण (हरियाणा): माननीय वाइस चेयरमैन महोदय, मैं अपने रेल मंत्री श्री पाटिल साहब की खिदमत में एक दख की बात रखना चाहता है। पिछले महीने 7-8 दिन मैं जापान में था ग्रौर एक बडे धार्मिक ग्रीर सोशल जापानी के यहां ठहरा हम्रा था। उन्होंने कहा कि म्रापका देश बहुत बड़ा है , बधा आपके देश में मोनो रेलवे है मैंने कहा "नहीं"। उन्होंने कहा आपके देश में अन्डरग्राउन्ड रेलवे है जैसी मास्को में है थीर जमीन के नीचे बलती है। मैंने पूछा क्यों। उन्होंने कहा कि हम श्रापके श्रखबार पढते हैं उनसे मालूम होता है कि-ग्रगर आपके यहां दो चीजें नहीं हैं ---ग्रापकी गाड़ियां बहुत तेज चलती हैं। मैंने पूछा श्रापको कैसे कैसे मालुम हम्रा । उन्होंने कहा कि आपके यहां हादसे बहुत होते है, गाड़ियां बहुत तेज चलती होंगी। मैंने कहा हमारी गाडियां तेज भी चलती हैं। उन्होंने कहा किस रफ्तार से चलती हैं ट्रेनें। जो मुझे इल्म है, उसके मताबिक मैंने कहा कि 40 और 50 मील के दरम्यान एक घंटे में फुलाइंग मेल सबसे ज्यादा तेज चलती है। वे कहने लगे कि ग्राप जापान

पहली दफा आरए हैं क्या। मैंने कहा नहीं, दूसरी दफे आया हं। उन्होंने कहा कि क्या ग्राप श्रोसाका से टोक्यो तक चलने वाली मोनो रेल में बैठे हैं, जो 360 मील का सफर तीन घंटे में पूरा करती है और 120 मील फी घंटा की रफतार से चलती है। मैंने कहा नहीं दूसरे दिन उन्होंने कहा कि चलो ग्रापको उस गाडी में विठाए । उस गाडी में मैंने सफर किया यह सफर उसने तीन घंटे में पूरा किया ग्रीर रास्ते में चार स्टेशनों पर ठहरी। फुलाइंग मेल 230 मील जालन्धर 7 धंटे में पहुंचती है। खैर यह तो श्रीर बात हई। दुखा इस बात का हुम्रा कि जापान छोटा देश है, फिर भी जो गाड़ी चलती है पहाड़ी इलाके से होकर गुजरती है, दो-दो मील की सूरंगें हैं और इतनी तेज चलती है श्रीर हमारा देश इतना बड़ा है, फिर भी हम इतने पीछे हैं । मैं ने फिर उनसे पूछा कि आपके देश में कितने हादसे होते हैं । उन्होंने कहा पिछले 4 साल में कोई हादसा नहीं हुग्रा। मैंने एक श्रौर सवाल किया कि श्रापकी यह 120 मील फी घंटा चलने वाली रेल कितने समा में बनी। उन्होंने कहा चार साल में। मैं बहुत हैरान हुआ। हमारे यहां रेलवे का पूल बनना हो तो ढाई तीन साल लग जाते हैं। इनना बड़ा देश है हमारा, हम किसी से पीछे नहीं हैं काम करने में, रूपया यहां काफी खर्च किया जाता है, फिर क्या वजह है कि हम उस स्टेंड डं पर नहीं आ सकते जिस स्टेंडर्ड पर दूसरे देश ग्रा रहे हैं। **ग्रव** जापान में क्या खुबी है कि एक घंटे में 120 मील की रफ्तार से गाडी चल रही है ग्रीर कोई हादसा नहीं होता । उन्होंने पिछले डिब्बे से लेकर ग्रागे वाले डिब्बे तक सब कुछ दिखलाया । केटरिंग रूस भी देखा. वडा अच्छा इन्तजाम था खाने-पीने का । वहां से गाडी से उतर कर जब मैं उनके मकात पर ग्राया तो बड़े सोच में पड़ गया । वे पुछनेलगे कि सोच में क्या पड़ गये। मै उनसे क्या कहता, मगर मैं दिल में सोच रहा था कि हमारे देश में ग्रगर ये ग्राएं, हमारी गाडियों में सफर करें तो हमारी रेलवे के

मताल्लिक ग्रार देश के मुताल्लिक क्या राय कायम करेंगे। मैं पाटिल साहब की खिदमत में यह अर्ज करना चाहता हूं। वे तो बड़े पापुलर मिनिस्टर हैं, राम सुभग सिंह भी बड़े पापुलर मिनिस्टर हैं, पबलिक के ग्रादमी माने जाते हैं, श्रौर पवलिक के मिनिस्टर गिने जाते हैं श्रौर उनके दिल में भी पबलिक के लिये दर्द है। मैं उनसे एक बात कहना चाहता है। जब पटवारा हुम्रा था उस वक्त दो महकमा-जात की बड़ी तारीफ थी। हम पंजाबियों के दिलों में--एक रेलवे के महकमे की ग्रौर दूसरे मिलिट्री के महकमे की । उन्होंने उस वक्त बड़ी सेवा भी की थी, वड़ा ग्रन्छा उनका इन्तजाम था, वक्त पर काम होता था, लेकिन आज 20 साल के बाद रेलवे का महकमा क्या हो गया है। मैं यह नहीं कहता कि आपने कुछ नहीं किया है, मगर इसके बावजद जो सफर करने वाले लोग हैं वे भी ग्रसन्तुष्ट है और जो रेलवे स्टाफ है वह भी ग्रसन्तुष्ट है। इसकी क्या वजह है आपको सोचना चाहिए । त्र्याप करोड़ों रुपया, ग्ररबों रुपया खर्च करते हैं इस सब के लिए फिर क्या वजह है कि न म् साफिर सन्तुष्ट हैं, न रेलवे स्टाफ सन्तुष्ट है। इसकी क्या वजह है उसे आपको सोवना चाहिए और एक सन्तोपजनक जवाब यहां धर देना चाहिए।

मैं फिर ऋर्ज करना चाहता हं पंजाब के म्ताल्लिक---आगे भी अर्ज कर चका हं। अब तो खैर चंडीगढ़ सेंटर के पास आ गया है। चंडीगढ़ को मेन लाइन पर लाने का वायदा किया था। कहा था कि जब ग्रगला प्लान ग्राएगा तों उसमें लाने की कोशिश करेंगे । ग्रगला प्लान ग्रा रहा है, चंडीगढ को मेन लाइन पर लाने की कोशिश कीजिए, जरूर कोशिश कीजिये क्योंकि अब तो चंडीगढ सेंटर के तहत आ गवा है और निहायत जरूरी मकाम बन गया है। आपको उसे मेन लाइन पर लाना चाहिए। इसके ग्रलाना ग्रागे भी ग्रर्ज किया था कि ग्रम्बाल से लेकर दिल्ली तक डबल लाइन नहीं है। जो अंग्रेज के जमाने में बनी थी

बनी हुई है। उसको डबल करने की कोशिश नहीं की गई हालांकि इतना ट्रैफिक है। क्लाइंग मेल में, जैसा मेरे भाई कह रहे थे, थर्ड क्लास के डिब्बे में बैठने की जगह नहीं मिलती है। इननी बरी हालत है कि लोग ग्रपने सामान पर, टंकों पर बैठे होते हैं, रास्ता नहीं होता । अगर किसी को पेशाब करना होता है तो यरीनल तक नहीं जा सकता है। इतनी बरी हालत है फ्लाइंग मेल की । मैं समझता हूं कि इसकी तरफ ग्रापको तवज्जह देनी चाहिए।

थर्ड क्लास की जो बरी हालत है वह मैं ग्रजं कर चुका हूं। फर्स्ट क्लास के डिब्बे ग्राप कहते हैं बहत ग्रच्छे हैं । जब **बं**टवारा हस्राथातो जो सेकिन्ड क्लास के डिब्बे थे वह ग्राज के फर्स्ट क्लास के डिब्बी से बेहतर थे, उनका ज्यादा ग्रच्छा इन्तजाम या ग्राज जो हालत है वह बहुत बुरी है, बहुत रही हालत है । कहीं बल्व नहीं होते, कहीं पंखे नहीं होते, सीट एक तरफ को डलक होती है, ब्रादमी ब्राराम से लेट नहीं सकता। काफी एम० पी० लोग शिकायत करते हैं। इसको भी देखना चाहिए।

ग्राज जो यह ग्रसन्तोष है स्टेशन मास्टरों में और कार्माज्ञपल स्टाफ में उस को भी जरूर दूर करना चाहिए । मैं जब स्नाने लगा जालन्धर से, कुछ स्टेशन का स्टाफ मिला। उन्होंने कहा स्राप जा रहे हैं, रेलवे एप्रो-प्रिएशन बिल भी खाएगा, खाप पाटिल साहब की खिदमत में अर्ज करिएगा कि हठधर्मी छोड़ दें, हमारी मांगों में जाने की कोशिश करें, हमारे नमाइन्दों को बुलायें, उनको सन्तुष्ट करने की कोशिश करें। हम नहीं चाहते कि ट्रेनें डिले करेलेकिन ग्रगर गवर्नमेंट नहीं मानी तो यकीन कीजिए सारे हिन्दस्तान में बड़ी-बड़ी, दूर जाने वाली ट्रेनें दो-दो, चार-चार घंटे लेट हो जायेंगी ग्रौर उससे मसाफिरों को भी दिक्कत होगी।

मैं बड़े ग्रदव से पाटिल साहब की खिदमत में ग्रर्ज करूंगा कि उनको जरा

[श्री जगत नारायगा]

इसकी तरफ भी ध्यान देना चाहिए। ग्रभी मेरे भाई ने लोको शाप के मुताल्लिक कहा, बिल्कुल दुरुस्त कहा । ठाकुर रघनाथ सिष्ठ उनकी यूनियन के सदर हैं। कल उनके जलरल सेकेटरी मेरे पास ग्राए थे, काफी लम्बा लिख कर दे गये । उन्होंने बताया कि 11-11 बजे तक वे लोग काम करते हैं। यह है कि 8 घंटे से ज्यादा काम करेंगे तो श्रोवर टाइम के पैसे मिलेंगे, मगर सारे मकुंलर्स जारी होने के बाद उन पर ग्रमल नहीं हो रहा है। यह सारा उनका लिखा हुआ है, जो आपका आर्डर है यह लिखा हम्राहै। फिर उन्होंने कहा है कि हमारी जो पे-स्केल्स हैं उनमें बड़ा फर्क है बाकी ग्रौर लोगों से हालांकि हम सब से ज्यादा काम करते हैं, इंजिन हम बनाते हैं, इंजिन हम दुरुस्त करते हैं श्रीर हम पर बड़ी जिम्मेदारी होती है। जो पूर्जा लोको स्टाफ के मजदूर लगाते हैं उनकी ग्रगर 6 महीने उम्र मुकर्रर की गई है उससे कम चले तो फिर उनको मजा मिलती जाती है, पूर्जा लगाने बाले या बनाने वाने की यह जिम्मेदारी है। यह वह स्टाफ है जो कि बहुत पुराने इं जिनों को, जो 5 0 साल के पुराने हैं उनको, चाल रखे हुए है और आपकी गाड़ियां चल रही हैं। तो ऐसे स्टाफ को पूरी तरक्की मिलनी चाहिये और जो ग्रोबर टाइम वह लगायें वह उनको मिलना चाहिये। तो यह चीज मैं ग्रापके मामने रखना चाहता था।

एक और अर्ज करना चाहता हं ग्रीर वह यह है कि देहली से ग्रम्तसर तक बड़ा रश होता है। ग्राप हफ्ते में एक दिन के लिये इधर से ग्रौर एक दिन के लिये उधर से डिलक्स चलाते हैं, तो डिलक्स की जगह एक ग्रीर पलाइंग चला दें तो मैं समझताहंकि लोगों को बड़ा ब्राराम रिल जायगा और बाज बम्तसर **और** दिल्ली के दार्मेयान जो रश है उसमें कमी हो जायगी। लोगों को इस ढंग से सफर करने का मौका मिले कि वहां से रात को चलें तो यहां ब्राजायें ग्रीरयहां से वहां चले जायें ग्रोर दिन का ग्रपना काम कर के वापस आया जा सकें। इस तरह करने से रश भी कम हो सकता है। कभी पाटिल साहब फ्लाइंग मेल में सफर कर के देखें कि कितनी बुरी हालत होती है, कितना रण होता है। देहली से पंजाब के हर कोने को इतनी मोटरें चलती हैं लेकिन इसके वावजद भी लोग रेलवे से सफर करते हैं और इतनी बुरी हालत होती ग्रादमी के लिये वहां बैठना मिष्कल हो जाता है। तो मैं उनकी खिदमत में ग्रर्ज करूंगा कि इसके मुतालिक भी ध्यान दें।

Bills, 1966

में एक अर्ज और करना चाहता हूं ग्रीर वह यह है कि ग्रब ग्रापने पंजाब भी बना दिया हरियाना भी बना दिया और मझे हरियाना में भी रख दिया गया तो में हरियाना की भी एक बात रखना चाहता हं कि हिसार को सीधी गाड़ी जानी चाहिये, रोहतक तक तो आपकी गाडी सीधी जाती है तो उसके आगे हिसार तक क्या नहीं जा सकती, रोहतक से हिसार तक तो आपको मेन लाइन पर लाना चाहिये, जिस तरह भी ग्राप कर सकें, अगले प्लान में रखें, जैसे भी हो इसको करें। ग्रब छोटी लाइन से दूसरी तरफ से हो कर हिसार श्राती है। इसकी तरफ श्रापको जरूर तवज्जह देनी चाहिये। यही बात मैं ग्रापके सामने रखना चाहता था।

माननीय शीलभद्र याजी : बाइस-चेयरमैन साहब. रेलवे यनियम में काम करने की वजह से 25, 30 वर्षों से महीने में करीब 20 रोड टेन में चढ़ने की वजह से तज्बें के आधार पर यह कह सकता हं, जो आंख से ठीक से देखता है उस के आधार पर कह सकता हं, कि ग्राजादी के बाद सरकारी सेक्टर में जिलन काम इये हैं उनमें अगर कहीं भी तरक्की हुई है तो वह सिर्फ रेलवे में हुई है,

रेलवे का विकास हुआ है और आमदनी वही है, उस ख्याल से आमदनी बढ़ी है कि जेनरल रेवेन्य को 100 करोड़ से ज्यादा देकर भी कुछ वह मुनाफा ही कर लेता है। इस लिये अभी जो यह कहा गया कि थर्ड क्लास के पैसेंजर्स को दिक्कत है सो ठीक है लेकिन हमारे राजनारायण जी ने कहा कि एक पैसा नहीं देंगे, तो मैं उनसे कहना चाहता हं कि फिर क्या समाजवाद करेंगे, एक पैसा नहीं[देंगे तो फिर उनको दिल्ली में ही बराबर के लिये रहना पड़ेगा या नहीं तो बनारस में रहना पड़ेगा, वह यह पहले सोच लें तब यह कहें। वह तो चश्मा भी लगाते हैं, तो सही मानों में ग्राप देखें कि यदि रेलवे में तरक्की हो रही है तो उसको बोलें।

एक चीज में सरकार से कहना चाहता हूं। टीक है, डिमांड तो हम मंजूर कर लेते हैं, लेकिन 14 लाख रेलवे के कर्मचारी हैं जो कमा कर रुपया ग्रापको देते हैं ग्रीर हम बराबर मांग करते रहे हैं कि जो चतुर्थ श्रेणी के कमंचारी हैं जिनकी तादाद ज्यादा है, जो कि रेलवे वर्कशाप में काम करते हैं, उनके लिये पे किम गन से काम नहीं चलने वाला है, सेकेंड पे कमिशन भ्राया लेकिन उससे काम नहीं चलने वाला है, जिस तरह से बिजली में काम करने वालों के लिये या ग्रीर सब जगह के लोगों, के लिये वेज बोर्ड बनाते हैं उसी तरह से इनके लिये ग्राप क्यों नहीं बनाते हैं। ग्राप टाटा. बिरला और डालिमयां को एक एग्जाम्पूल क्यों नहीं देते हैं कि पब्लिक सेक्टर में फायदा भी होता है ग्रीर जो 14 लाख कर्मचारी हैं उनको इस तरह से सहलियत भी मिलती है, जो निजी क्षेत्र में काम करने वाले हैं उनसे ज्यादा सहलियत मिलती है। तो टाटा विरला को यह नम्ना दें कि हमारी सरकार का, हमारे समाजवाद का, यह नम्ना है। ग्रभी जितने रेलवे कमंचारी हैं वे ग्रोवरटाइम काम करते हैं और इसलिये एक्सीडेंट नहीं होता है।

यों कुछ हयमन बीकनेस भी है, कमजोरी भी है और पूर्वी जोन में ज्यादा जाने की वजह से, बीच में काम करने की वजह से मैं जानता हं कि बोचायनीज ग्रीर ब्रो-पाकिस्तानी एलिमेंट देश में है जो कि इस पर आज तुले हुये हैं कि सैबोटेज करें श्रौर गाड़ी चलनेन पाये। जो पूर्वीक्षेत्र है, जो एन० एफ० रेलवे हैं वहां तो श्रोपेनली, खुले ग्राम, हास्टाइल नागा लोग हैं जो टाइम . बाम्ब रखते हैं, कभी डाइनामाइट करते हैं। यह सब ग्रोपेनली करते हैं, एक बार नहीं चौदह बार ऐसे हादसे हो गये, कितने लोग मरते हैं। दे पूर्वी जोन में ग्रीर सब जगह हिन्दस्तान में पाकिस्तानी एजैंट और प्रोबाहनीज एजैंट हैं जो सैबोटेज करने पर तुले हुए हैं बीर जब तक उनके साथ सल्ती नहीं होगी तब तक कछ नहीं होगा। कामरेडभूपेश गुप्ताश्री पाटिल जी का इस्तीफा मागते हैं ले किन उनके जो साथी हैं, जो प्रोच।इनीज हैं, जिनको हम लेपट कहते हैं, और जो प्रोपाकिस्तानी एलिमेंट हैं, जो एक नहीं बर्लिक जिनकी तादाद बहुत ज्यादा है, ये सैबोटंज करने पर तुले हवे हैं, ये इस पर ताने हुने हमारी सुरक्षा खतरे में पड़ जाय, हमारी आजादी खतरे में पड़ जाय, तो इनके साथ कोई मुख्बत नहीं करनी चाहिये लेकिन उल्टे वह इस्तीफा मांगते हैं, कहते हैं कि अगर वह देशभक्त हैं तो इस्तीफा दें, जो लोग सँबोटेज करते हैं उनको सजा देने के लिये कहा श्रीर यह कहा कि सुट कर दोतो कहते हैं कि पाटिल साहब को पहले इस्तीफा देना चाहिये।

श्री राजनारायण : श्री भूपेश गुप्ता यहां नहीं है ।

श्री शीलभद्र याजी : मैं आपको नहीं कहता हूं, कामरेड भूपेश गुप्ता को कहता हूं, श्री नीरेन घोष को कहता हूं या स्वतंत्र पार्टी के लोग जो पथश्रष्ट हो जाते हैं उनकों कहता हूं और अगर आप भी ऐसे बोलेंगे तो आपको भी कहूंगा । [ऑ. जीलनद्र य जी]

तो मैं प्रापसे कहता है कि ज्यादा से ज्यादा पूर्वी जोन में यह काम हो रहा है सीर इसको रोकन के लिये जरूरी व्यवस्था होनी चाहिये। मैं यहां के लियं। 0 वर्ष से कह रहा हं--ग्रभी चंडीगढ़ की बात कही गई, चंडीगढ़ में तो रेलवे लाइन है। मैं कहता है कि कहीं रेलवे लाइन नहीं दी जाय और रेलवे लाइन एक ही जगह देनी चाहिये जहां से सुरक्षा खतरे में है, मनीपुर के बारे में 10 वर्ष से मैं कह रहा हं। वहां के सिर्फ दो एम० पी० है, कोई बोलने बाला नहीं है तो कोई सुनता नहीं, हम श्रपन सुबे में 75 या 90 एम० पी० ह तो पाटिल साहब पर और डा॰ रामसूभग सिंह पर अंसर पडता है और वह दो आदमी हैं तो कुछ धमर नहीं पड़ता । डा॰ रामस्भग सिंह धौर जनरल भाहनवाज खां एनाउंस करते हैं लेकिन इस्फाल तक किया ग्रीर सिलचर से जीकी वाम तक नहीं किया ग्रीर बहां सारी सुरक्षा का, इंबलपमेंट का काम बन्द है। इसलिये रेलवे मवालय से हमारी यह गजारिश है कि जो जो हिन्दस्तान के राज्यों के कैपिटल हैं, जो राजधानी हैं, वहां पहले रेलवे ले जाइये ग्रीर जो दूसरी मांगें हैं उनको न सुनिये । जो सुरक्षा ग्रीर विकास का काम है वह करना है।

इन शब्दों के साथ इसका समर्थन करते हुये यहीं कहुंगा कि जो हमारे रेलवे कर्मचारी हैं वे बड़े देशभक्त हैं, जब-जब हिन्दुस्तान में चढ़ाई हुई, चाहे यह पाकिस्तान ने गड़बड़ किया या चाइना ने किया, उन लोगों ने बड़ी सेता की और खास कर के एन० एफ० रेलवे के लोगों ने और सारे हिन्दुस्तान के लोगों ने भी ओवरटाइम कर के, दिन रात कर के अपनी देशभक्ति का परिचय दिया तो आपको भी चाहिये कि इनका ख्याल करें। डीयरनेस एलाउंस बड़ाने से या गजेन्द्र गड़कर कमेटी विठाने से कुछ हल नहीं होगा, आप उनके लिये वेज बोर्ड बनाइये। इसके साथ-साथ जब तक चीप ग्रेनशाप खोलने की व्यवस्था नहीं करेंगे तब तक वह संतुष्ट नहीं होंगे। इस तरह काम चलने वाला नहीं है। इसलिये

मैं पाटिल साहब से गुजारिण करूंगा कि
चृकि वह प्रैक्टिकल आदमी है इसलिये टाटा
विरला के सामने सरकारी क्षेत्र का यह नमूना
रखिये, यह हमारे समाजवाद का आदके
होगा, यह सैम्पुल होगा। इन शब्दों के साथ
मैं फिर इन दोनों विधेयकों का समर्थन करता
हू।

SHRI K. SUNDARAM (Madras): Mr. Vice-Chairman, I rise to oppose this Appropriation Bill. There is no doubt and there is no dispute about the achievements. We are running more number of trains, more goods traffic and there are more passengers. At the same time we should not forget about the increased tariffs and the increased revenue. Is it commensurate with the increased performance? That is the question?

I have all my sympathies with the third class passengers. Many Members have already spoke_n on this subject and I do not want to cover the same ground. But talking about air-conditioning, first-class, sleeper coaches and long-distance travelling passengers, there is a provision for making advance reservation. But unfortunately we always find that reservations are booked long before the date that one wants. But at the same time most of these berths travel vacant. This is a place where there is a lot of room foeradicating corruption.

Sir, there is a lot of corruption going on in these reservations. If only the Railway issues tickets for sale without any restriction whatsoever at any time when anybody wanting to travel ca_n buy tickets even one month in advance, there will not be this corruption any longer.

It may be argued that there will be blackmarketing if the tickets are sold in advance. Whether it is done by the public who buy the tickets, corner them, and then sell them at a later date in black market, or whether the staff themselves take a third or a fourth of the rail fare and allow the

passengers to travel without ticket, both are corruption. Both amount to blackmarketing. Who does it is the only question. If the refund system is abolished, definitely nobody will venture into this blackmarketing practice. I think, Sir, the Railway Minister will give a considered view to the suggestion and at least try for six months and stop refunding oh tickets. I am sure that the thing will be set right and all the coaches will run fully booked and the revenues of the Railways will definitely improve.

I would like to touch upon a few points regarding goods traffic. It is very unfortunate that damage, pilfer-age and loss of goods is increasing day by day. Repeated complaints and reminders and repeated promises by the Railway Ministry have not improved the situation. The longdistance goods traffic is becoming very difficult these days. The department itself takes months at a stretch to find out where the wagons are or where the missing goods are. I have got one instance of my personal experience. Out of a hundred bales of cotton booker from Punjab to Coimbatore in the month of April under one receipt, in one wagon, only 50 bales were received in normal time, and the balance of 50 bales has not reached, not even traced, up to this date. From April to December 1, they have not been able to trace where the wagons are, where the goods are. At the same time they are not prepared to accept a claim form. If a claim is made, probably it will take another one year to settle it.

SHRI BABUBHAI M. CHINAI (Maharashtra): You are very optimistic.

SHR1 K. SUNDARAM: Probably your experience is two years.

Sir, such a loss of goods is a national loss. In the case of very costly machinery that is being transported by rail, half a numbe_r of case" containing the goods get damaged when it reaches the destination. Even of the imported costly machine no care is taken in transit. It is high time. Sir, that the Railways take very

good care of the goods that are entrusted to them and it is delivered in proper lime and in good conditions.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Mam. *You* have given your name very late. So two minutes only.

SHRI A. D. MANI (Madhya Pradesh): Please give me five minutes.

THE VICE-CHAIRMAN (SHRt M. P. BHARGAVA): We have exceeded the time and I will not be able to accommodate you. No Member has the right to just walk in and give his name at any time. Let me be very clear. I am prepared to accommodate you for two minutes.

SHRI A. D. MANI: In two minutes how can I make a speech? Give me five minutes. I want to be extremely brief in my observations on this Appropriation Bill. Other Members havr referred to the series of accidents that have taken place on the Railways and the disturbing feature of the Railway Administration, namely the slackness on the part of the Railway staff. I had many occasions to discuss mattery with individual railwaymen and I found that every railwayman had almost a frustrating source of grievance about some matter or the other. I would like to suggest to the hon'ble Railway Minister to consider the setting up of a Council of Employees and the Management of the Railways in every zone, in every district, so that individual grievances may be looked into. I have seen a large number of people suffering from high blood pressure on account of some administrative injustice that has been done to them. These matters should be discussed by the Council set up to examine the grievances in every dis trict, in every zone.

Sir. I would like to go also to the question of the action taken by the Government in respect of the recommendations of the Kunzru Committee I believe more accidents have,taken place after the Committee concluded

its work than before. This is not a

[Shri A. D. Mani.J satisfactory state of affairs. There has been a feeling that the official who has been appointed to look after railway safety has not been able to take effective action in bringing about restoration of the morale of the staff. I would like the hon'ble Railway Minister to tell us in what respects action has not been taken on the recommendations of the Kunzru Committee because I believe that in regard to the Research Division the Kunzru Committee made a series of recommendations which have not been fully accepted by the Government.

Sir, I would like to go to the question of dieselisation of Railways. I understand that the Railways are now using the Naharkatia crude which gives smoke and has a dust which is much worse than the dust that is thrown up by engines using coal. May I ask the Railway Minister whether the use of Naharkatia crude has affected the operational efficiency of the diesel engine and whether this has led to a series of overhauling of diesel locomotives?

a question has arisen with regard to the dieselisation of railways, namely, that a good deal of money is being spent on the import of diesel oil from abroad. Every railway service which runs on diesel locomotives is using precious foreign exchange and the question has been asked by rail-waymen privately whether in a country which has vast coal reserves it is necessary to go in for dieselisation at this stage. I know the Railway Minister would tell me that in Japan they are running their railway services at 150 miles an hour. But the per capita income of Japan is much more than that of has set up a model of India Japan efficiency in regard to business enterprises which here we have so far not set up. The Railway Minister may tell us whether he considers that the use of diesel oil has led to economy in operation on the railways. This is a very important matter which engages the attention of the railway-men themselves. A large number of

railwaymen and oiheials seem to feel that electric locomotives could answer the needs of this country because electricity can be produced with the help of coal and thermal power. Thermal power can be used for running the Railways. These are the three points that I wanted to say in he course of my five minutes. I have not taken more time.

S. K. PATIL: Mr. Vice-Chairman, it is but natural that this Appropriation Bill should have been taken advantage of by hon. Members to criticise the Railway administration and to point out some of the burning questions. That gives us also an opportunity of knowing how the minds of the hon. Members who are representatives of the people are working. Now if I do not try to answer every question that has been raised—because this is not a budget discussion where we are all prepared with all the things—the Members should not And fault with me that I really want to "withhold some information that was readily available to me. I shall try to cover as fast as I can some of the queries that have been put and I shall try to answer them. It has been the good luck of the Railways and of this House, Parliament—both the Houses—that many Members had at one time belonged to this noble profession of being railway employees and therefore We get sometimes . . .

SHRI A. D. MANI: You were yourself one.

SHRI S. K. PATIL: I $_{\rm w}$ as; but only for less than a month. But some of them have been for a long time and therefore I get the advantage of their experience. 1 am not sarcastic in saying so because some of them have really given an excellent account of their experience, which they had in their respective capacities. The first speaker, my friend Mr. Kumaran, had spoken about many staff matters and I can readily admit that he is more conversant about them than I $_{\rm a}$ m myself, because, I will have to seek information about many things that he has

raised but those points are there. Mr. Kumaran spoke of the surplus staff if I remember, in the Golden Rock Workshop due to the introduction of the incentive scheme he was afraid that it might lead to a kind of there being a surplus of the employees entailing difficulties. The surplus staff have been absorbed—that is the note that 1 have received—in the new lines of production undertaken in the Workshop mainly wagon manufacturing on a large scale. This Workshop has an order—and it is a very good thing to be proud about—because many of these things are going outside the country also and earning very valuable foreign exchange. They have an order for the production of 1.875 wagons this year and for 1,000 next year in terms of four-wheelers. This will absorb the type of surplus staff that he has in mind. He also talked about the work to rule. Now this has become a very fashionable expression in India—work to rule. Everybody wants to work to rule and that would mean some consequences.

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AN HON. MEMBER: Idle payment?

SHRI S. K. PATIL: They are entitled to demand something for the additional work. I am not unsympathetic about that but it must not be carried to a point that they sit there because something is not done and the consequence will be so disastrous in many cases, involving not only delay but loss of money also which ultimately would mean that it would have consequences on the Revenues of the Railways.

He had suggested some other diffi-tties, about our S.Ms, and A.S.Ms. As a policy the Government are not in favour of recognising or encouraging unions or associations composed of a particular or limited categories of employees. Vertical, horizontal, etc. we do not go into. The All-India S.Ms, and A.S.Ms.' Association is a sectional body representing the interests of the category of S.Ms, and A.S.Ms. Under the existing rules the Association o'f S.Ms, and A.S.Ms, is

not eligible to be considered for recognition. Naturally, the Ministry, as a policy, does not enter into correspondence with them. That does not mean that all communication is stopped. There are the Staff Councils and many other remedies. They can directly talk to the General Manager and so far as Members of Parliament are concerned. I have told them— possibly I may not have told Mr. Kumaran but those who meet me with their grievances-that I do not refuse to examine any question or problem brought to my notice. A Member of Parliament has every right to represent to any Ministry and particularly to my Ministry and to me any grievance that he has got, I do not bring in the stock argument that a particular union is not recognised. The Members of Parliament are really so alert about these because I see those things voiced in the House and the other House. Therefore there would be no difficulty about it.

Mrs. Khan has given so instances of things that are from her experience. I am really sorry that she had to go through that experience but in another sense I am glad indeed because when a person of her stature says something in this House, it is immediately believed and it does create an impression and surely I would look into those things because these small things may speak whether there is proper maintenance or not of our rolling stock, etc. and I think that her speech will go a long way not only in educating me but in educating the Railway administration as to howsoever small these may appear, they ought not to be neglected. I can tell you that, sometimes I tell openly, although I happen to be the Railway Minister for the last 2\ years, I have been a citizen for a longer period in the country and when I had occasions to travel by the Railways, if I did not find a bulb sufficiently strong to read, I used to curse the Railway administration because they cannot expect us | to coddle and go into our beds by 9 P.M. It is impossible. Although that

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may not be my experience now; and it I happen to travel just now, they >ild naturally make all provisions for me, but that is an exception and that is not the rule. Somebody, my, friend Shri Rajnarain—I would come to his points later but just now I am mentioning him because he recommended to me a very fine thing indeed that I should travel third class in order lo understand the difficulties of the third class passengers. He is very much wrong. If a Minister travels in the third class, the third class will be changed into class because I have the experience of it. He referred to Mahatma Gandhi. I may mention that I had the good fortune of arranging for his third class compartments all my life and therefore I know what I had to do with those things. The poor Railway authorities, even in those days, in the British days, were put to so inconvenience-not much of Mahatmaji wanted it that way but they thought that it must be worth his while, that there must not be other passengers in that third class except his people, that it must be at a particular place and where to get him off at a wayside station, etc. So many recurity measures had to be taken. Therefore I do not think that he wants to saddle the Railway administration with having the calamity of the Railway Minister landing in a third class compartment and then adding to the worries of the Railway administration. I am merely saying— whether it will end in my comfort or discomfort is a different matterthat instead of gaining experience in it I would be gaining a different experience. experience would be that the other people are put out and I would have added to the inconvenience of the people. If that satisfies him, my friend Shri Rajnarain, I am prepared to oblige him by travelling sometimes to the third class and seeing what it is.

SHRI A D. MANI: *In cognito* would ^ue all right.

THE VICE-CHAIRMAN (Shill M. P. BHARGAVA): If you go to the Railway station at times without informing anybody, you can see things for yourself.

SHRI S. K. PATIL: Yes, I must g'j in cognito, etc. That can be done

SHRI A. D. MANI: With a moustache.

SHRI S. K. PATIL: Perhaps change my appearance a little so that nobody knows that I am the Railway Minister. A point was raised by Mrs. Khan.

श्री राजनारायण : गांधी जी तीसरे क्लास में कलकत्ते से बनारस तक लटकते हुए ग्राये ग्रीर बनारस से हरिद्वार तक उन्हें तीसरे क्लास में बैठने तक को जगह नहीं मिली ।

SHRI S. K. PATIL: I am not comparing myself with Gandhiji. I am just telling.

SHRI RAJNARAIN: Do not try to compare yourself with Gandhiji.

SHRI S. K. PATIL: She talked about the Railway Protection Fores and the G.R.P. There has been a of misunderstanding in both the Houses, in Parliament. Some of them feel as if there is some kind of antagonism. It is not a question of any antagonism because their duties are distinct and separate. The R.F.F. have no jurisdiction like the ordinary police. They can only protect our track or rolling stock or property. We had a Bill which has now been enacted and has become a Jaw that even the other people's property entrusted to us should be covered bul we have not the normal right of the police. The law and order question is the responsibility of the State Government. That is where the G.R.P comes in. They are given to us ut they are not under our discipline for that purpose and therefore there is no-antagonism. If it is suggested that we should take the responsibility for guarding everything and even taki over the normal duties of law and

order in our jurisdiction there throughout the lines which is now done by tha G.R.P., in the first place we must seek the permission of the States io do so. I had a talk with the Chief Ministers more than once whether they would entrust such a responsibility and there was not one Chief Minister who was ready to part with the responsibility. And I do not want to create trouble or a crisis on this point that I should undertake thai responsibility. There is another railway point also, that if I undertake this responsibility of guarding that and doing the normal duties which are supposed to be done by the Government Railway Police, then I stand responsible for all that, and you can understand what it means. It means that I shall have to double or treble the staff, an all that lis. 130 crores" that the Railway administration gives to the public exchequer, possibly might be reduced to a zero. That is not exactly what is intended, and therefore I am sorting out as to what exactly has got to be done, how the line could be drawn, so that the Railway Protection Force could get a little more power as well as there could be some kind of a coordination, a better and a more effective coordination between the R.P.F. and the G.R.P. We are doing that.

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Now I was rather surprised by the speech of my friend, the hon. Member, Mr. Niranjan Varma, because when he was talking of the accidents—I am not referring to accidents; possibly there would be another speech—he thought that while replying to that debate my attitude was perfunctory, that I did not feel it, etc. That is a wrong impression, and if I have conveyed it by my words, I apologise to hirn; I am very sorry indeed. Nobody is miserable as I am miserable when I hear of these accidents-sometimes at odd hours, and perhaps at 5 o'clock or 6 o'clock in the morning I get telephone calls,-because I am the first person to be informed about the accident, if any accident takes

place. Do you mean to say that th? man becomes happy by these accidents? Whether it is due to sabotage or whether it is due to negligence of toe administration, of our own people, after all it is an accident and, therefore, if I talked about it, it is not in that perfunctory manner. When I talked, I might have given some example. I do remember now because I get sometimes some letters from other countries, and I mentioned two letters, one having been received from the United States, and another from Switzerland telling me that last year, in one single accident in the United States the death role was 200, perhaps 50 more than jp all the accidents that have taken place here during the last five or six months. This is not merely that I merely count 200 lives and 150 lives, and because we are 50 less,, therefore we are better. That was not at all my intention. I merely said that, sometimes, owing to the negligence on our part, or owing to sabotage such accidents do take place, and the idea is not that the Minister can do anything about it except that, if there is anything wrong, if the maintenance is not proper, or the security measures are not adopted, then only he can come and clamp restrictions about them, which is exactly I have been doing. In fact it puts us to very great difficulty too when many people suggest easy remedies, which are so very easy to suggest but which are difficult of implementation in terms of cost and in terms of the remedies not solving the problem or even mitigating the problem to any palpable extent. The hon. Member suggested that something was found in the Southern Railway, that something was suggested there, that the fish-plates, etc. and the bolts, etc may be of a particular type JO that it will take more time in order to do some kind of damage. We experimented upon it. It is not as if we did not do it. Every little thing that comes to our notice, it is experimented on. Now experimenting on it we found that that was not a fool-proof device. It takes only a minute or two more in order to do the job, but in order to put them, it' might cost 30-

[Shri S. K. Pati:.] per cent, or 40 per cent. more. Now. while the cost of construction of the entire thing will toe so much more, the advantage that we will get will be that, instead of taking now, say, five minutes tor the removal of those fishplates, the culprit with his dexterity and skill, might take seven minutes. Now for that purpose you do not incur an expenditure of crores of rupees in laying these lines in a particular manner. Therefore, no fool-proof method has been devised in any country or here. There is a method, but that takes time; it cannot be imme- diately done. Instead of having these rails 42 feet in length, which generally is the case everywhere, if we could have them 420 feet in length, have them welded where necessary, then the fish-plates become unnecessary, but yet, some time, somewhere, a joint has got to be made. I am merely saying this; I do not go into that, because ihis is constantly engaging our attention, whether any fool-proof remedy,- need not be IOO per cent, fool-proof- could be found by which the accidents could be eliminated. But the Members should not have that impression that I am not touched by the misery caused by accidents. Sometimes I feel what have I done, why have I taken this "Ministry at all, because the only accidents that are possible are in the Railway Ministry; other accidents are not so very wellknown, but here they are so very demonstrable that one can see that the accident has occurred—I am merely referring to that.

My friend, Mr. Savnekar, comes from that area, which was at one time a little inaccessible, etc., because it is a difficult area. We are very glad that Marathwada is a part of our State now and, therefore, anything which is possible to be done to improve the communications in that part of the State has got to be undertaken. There is no doubt about it and that can be done. Sometimes it so happens that "things are not immediately possible because the resources at our disposal srp very small. But yet I can assure

him that to the extent to which it is possible for us to undertake the extension or the development in those areas, which really do require, and very badly require that development, it would be done.

My friend, Mr. M. C. Shah, wanted to ask what is the progress that is made with regard to a railway line between Bhavnagar and Tarapore. In 1956 we had done a survey for that line, and the cost then was going to be Rs. 7[^] crores. The cost now, you can quite imagine what it would be. It is not only the cost; it may be perhaps Rs. 10 crores or even more now. V/hen it is necessary, it has got to be done, but there is always a priority, and in that the Railway Ministry is not alone responsible. The Gujarat State has got to do that. The Railways must have the money, but the sooner it is done, the better it is. We have understood the importance of it, and it should be done.

Noy I come to Mr. Rajnarain. One thing I have already said because I had to say it in connection with another thing. The Railway Minister should travel III Class, he said, and I have replied to it earlier. Another thing that he said was that there should be one Class in the Railways. At one time we really thought of it, that there should be only one class throughout, if possible, and, failing that, there may not be more than two, and we made them the Upper and the Lower; that experiment also was there—when I was not the Railway Minister—but very soon that experiment had to be given up, because it did not work. Classified as we are in this country, that kind of thing is not easily possible. Now I can tell you an experience, that when you travel anywhere, say, in Europe, or mostly in the United States, you find there are two classes, only one class of sitting accommodation for everybody, and then the sleeperette i.e. sleeper accommodation, which is perhaps three times, four times more. Only for sleeping purposes sometimes we can go there. Otherwise every3593

body sits in the common class. But there you find a different society, you compare the passengers that sit there, and the passengers that sit here in the 3rd Class. It is not immediately possible to have one class, but that could be done. Our habits have got to change. Our national character, standards, everything has got to change. It is a process of evolution. It does not change simply because India has become free. This type of thing, of having many classes, is not acceptable to me also; it looks bad; it adds to the difficulties. Sometimes there is room in one Class but there is no room in another Class. All this should go, but it is not easily possible.

My hon, friend referred to some line. I think it is the Dehrinarrow-gauge line. Rohtas Light Railway. He said, "Because it is so and so-S. P. Jain-therefore it is not nationalised". He can quite understand that this is not the reason, that this is not why it is not nationalised. There are many such, there are 12, 13, I do not know what the number is; I have not got it at my finger tips now, the number of such lines. First we have got to see when we nationalise a line, immediately people expect something to be done; the line has got to be changed: something has got to be done. It means that unless I am prepared to all that, I should not undertake that risk, which of course has got to undertaken at some time or the other. Besides, it has got to make profits. If it does not make profits, it cuts across the Rs. 130 crores that I have got to give and the dividends might be lessened. Also many other factors have got to be taken into consideration and, surely, if his mind is working under that type of impression, that because this belongs to so and so, therefore it is not done, it is not so. It can be done and it is constantly under our review. Also it is not this one Line; there are many such Lines and, therefore, we want to take them one by one as and when become available. You know that money has to be found in order to pay them. Besides that, money has to be found for the development which is likely

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to be demanded as immediately necessary, because most of these **are** narrow-gauge lines and we are doing away with the narrow-gauge lines except in inaccessible places where there are hill stations, etc. Therefore, we have got to think of all the repercussions following their nationalisation.

Then he has got another nation; I shall examine it. I do not know but he says that it is kacha loha rails that we manufacture at Bhilai and therefore they are not properly manufactured. I am not prepared to agree with him, but I keep an open mind. I shall find out as to whether there is anything in what he says. It is not merely done by them. There are the scientists there. Every little thing is under scrutiny, whether the proper texture is there or not, whether the proper type of steel is used or not, all the more because we are exporting these rails. It is not that we are using them for ourselves only.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); They are being constantly tested, I take it.

SHRI S. K. PATIL: Yes, constantly tested. If still he feels that there is some kind of a defect in it, I shall find out. If defective, foreign countries would not accept ou_r things. They have been certified as the best. You know there is a special plant for it. We have got vast capacity; we do not use all the capacity, and if I use the full capacity, then surely I must have the resources to have those lines. It is no use merely having the rails and keeping them unused. Well, that is the point that he has made.

Then my hon, friend Shri Anandan also referred to this removing of fish plates and asked if our scientific research organisations cannot help us in this direction. Of course our

[Shri S. K. Patil.]

research organisations are looking into this constantly and investigating into this problem if anything can be found. Not only our own organisations have not yet found a solution, no organisation in the world where even better research is being done has found out anything. It is something which has to be done immediately. Possibly with the passage of time something cculri be done. As I said we may have longer rails, a rail of 420 feet. That means that instead of the fishplates being ten in number there can be one fish plate for the same length. Then it will be possible and it can be done in a way that it will not be easily posi-sible to remove them.

Then my hon. friend Mr. Anandan also talked about the staggering of the staff and their working hours and so on. That is a good suggestion and I liked it. I do not immediately get the reaction of the Railway Administration, whether it can be done in such a manner that those between 2 and 5 in the morning—generally those hours are a little inhuman because then people dose off or are not as active and alert as in other parts of the day—could be regarded as something special so that less duty could be given. If there is any possibility and if I can by that avoid accidents then that is something worth considering and surely shall do so.

My hon. friend Shri Jagat Narain talked about the Tokaido, the railway line between Tokyo and Osaka. I may tell him that year after year I have watched its construction and what it is. There is no comparison between that line and our lines. I believe he must have seen that line, if he had travelled on the line between Tokyo and Osaka. There they want to develop a speed of 250 kilometers, that is to say about 160 miles per hour. They have not yet developed up to that. They have gone up

to about 120 miles. But imagine what that line is. If that line is to be constructed it will cost nearly twenty times more than what we spend for our lines. It is 14 feet high throughout and nothing else moves on it. There is no obstruction. Besides there is the engineering skill and all that. They are the Japanese engineers. There is no comparison between the two. The proper thing would be to compare what is happening in, say, West Germany just now or in France, or for that matter, in Switzerland, where the speed has gone up to 100 or 120 miles. That line is something special, the one between Tokyo and Osaka. But surely on our lines something could be done and our speeds are also changing and going up. In the near future the Taj Express will run at 75 miles an hour. Also some of our other trains do something like 60 or 65 miles. Therefore we are concentrating and finding out how the track behaves under that kind of a speed, because that is something which has got to be done. Our tracks are sometimes 100 years old. Not that every line is old, but surely we have not done the foundations all along for such high speeds. We have to look to the foundation and also to the width of the rails and the ballast that we put under it and the sleepers and their frequency and so on. All these have got to be taken into consideration where speed is concerned. That is something which has got to be constantly kept under watch. After being kept under watch if the speed of 70 or 75' miles is at all easily possible then we shall see that many more trains are run on that speed.

Somebody talked about dieselisation and asked whether we should really spend all that money on diesel locomotives and on dieselisatiom There also it is not only a question of the cost of the diesel oil. The House must not forget that every diesel locomotive means about 40 per cent additional efficiency, efficiency not

only in speed but also in the carrying capacity. For instance, while a steam engine can haul only 10 or 12 coaches with the diesel locomotive you can have 15 or even 17 coaches and, therefore, ultimately it is more economical. So also about the goods wagons. You must not merely depend on electric locomotives. No country does it. At one time, Mr. Vice-Chairman, you will remember we were always talking of hydel electricity, hydel power. I was the greatest exponent of it. But experience shows that you cannot depend on that electricity because you see if the rains do not come or something else happens, what happens to this electricity. You cannot depend on it. Take the case of Bhakra Dam or the Cauvery basin. You will find there for two or three months, year after year, the generation of electricity goes down because there is not sufficient water in storage. Therefore in most of the advanced countries they have struck a balance. Even in America while there are so many rivers and where hydel power can be produced, they do not depend only on that and even today they have the thermal electricity. They have to keep a proportion between the two because these difficulties are there. I am referring to these things because these are factors which can be compared and we have got to compare them¹ and then come to a proper solution. In this country we find that we cannot depend on hydel power or the thermal electricity and so we have come to the atomic electricity and therefore you have the Tarapore and other plants developing because it all depends on the circumstances and the raw materials that are available. I am merely saying that because we cannot depend completely on electric locomotives we have to go in for diesel locomotives also.

Shri Yajee raised a very pertinent question and asked why something should not be done for these 14 lakh people, why not have a wage board for them? I may tell him that I have an open mind on the question of

wage boards. Whatever people may say or members of other ideologies may say_f I have never kept a closed mind to anything in life. If it is necessary, a wage board can be had and if that would mean greater benefits to these people, I shall be one with them. But may I tell him that when a wage board comes then it becomes legal. The wage board has got to do everything. That means that the destiny of all the 14 lakhs of people will be with that wage board not all the 14 lakhs, maybe some of them are contract labour. All these staff will have to be looking to the wage board. It is true that they may get sometime, a rise here or there. But I want to give railwaymen something more. That is my ambition. I have been trying to give them many more facilities than the wage board can give because that is not the ordinary thing that a wage board does. For instance, see the money that we spend on education, crores and, crores are spent and I want to extend them. And there is the housing that the Railways provide. Nobody can compete with the Railways in the housing, in the standard of housing that they do. We want to do more things. Take the case of grains I want the satisfaction and contentment of all these people and if it were possible for me to buy that grain today and give them at prices which it is possible for them to pay then most of our difficulties would vanish. Though I cannot do it today. I may be able to do it tomorrow, as soon as the situation improves. All these things do not come within, the purview of a wage board because then normally speaking, relationship will be that of employees and wage boards and therefore they will do just as other wage boards are doing. That shut, out the possibility of giving these benefits to the railway people which otherwise could be given to them. Therefore, we have got to balance and contrast between a wage board and the other thing.

SHRI P. K. KUMARAN: But a wage board does not shut out the ex-. isting facilities or benefits.

SHRI S. K. PATIL: It. does, of course, it does because then the Railway Administration could take the view that they need do only whatever has to be done. The question is how much we spend on these things today. It is not as if a wage board is something vedic, something like a boon or a heaven, that at once the doors will be opened. Nobody has kept these doors locked and if at all possible something can be done. But I put it, to these machineries that we have, the bodies that consult us, that always sit with us, the permanent negotiating machinery and I asked them whether this was good. When I put this thing to them they themselves told me that it is not and there is something in my argument which has got to be very carefully considered. Ultimately all these things have to be considered and if they think that it will be more beneficial to them¹, then surely I am not opposed to it. It is always and constantly under our observation as to what should be done. After all a wage board is not the be all and end all of things. It his only a means to something. They should become more happy and if by that way they can be made more happy and not by the other way, then surely there is that possibility and that can he considered. I am merely saying that I do not maintain a rigid attitude about this matter.

Arbitration and other things have been mentioned. Now arbitration is not there because once you have it then everything has to go to that. As soon as you do not agree on something, it goes for arbitration. But today we have the permanent negotiating machinery, which by its sweet reasonableness and by its persuasiveness and the fear in our minds that if we do not keep them satisfied something else would happen—therefore we also go and help them—creates perhaps a situation which is good for them and good for the Railway Administration. In the balance ultimately if it h felt it has got to be done, then it can be done. There is no rigidity about it.

can assure the House that so **far** as the Minister is concerned he does not hold any rigid view on these questions.

I do not want to take more time of the House, Sir. All these things, or whatever I have said have nothing to do with the Appropriation Bill, but even I am thankful to the House for giving me this opportunity to give these explanations.

SHRI M. RUTHNASWAMY (Madras): The Minister has replied to almost every Member who had spoken on this matter but he has not taken account of Mr. K. Sundaram's criticism about the loss in the carriage of machinery.

SHRI S. K. PATIL: I said in the beginning about refund of tickets, etc. I did not deal with this because when I looked at the watch I thought I must not take more time. If anything is left out I would send my replies; many more things I have left.

श्री राजनारायण : एक जानकारी हमको दे दें। मंत्री जी ने कहा कि रेलवे विभाग में एक महीने तक थे तो किस पद पर काम कर रहे थे।

SHRI S. K. PATIL: Not any daccity; doing some honest work.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I shall first put the motion regarding the Appropriation (Railways) No. 3 Bill

The question is:

"That the Bill to authorise payment and appropriation of certain further sum_s from and out of the Consolidated Fund of India for the esrvice of the financial year 1966-67 for the purposes of Railways, as passed by the Lbk Sabha, be taken into consideration."

SHRI RAJNARAIN: No, no, Sir. We demand a Division.

SHRI G. MURAHARI; We shall not give a single pie to the Railway Minister who has been responsible **for** all these accidents.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): May I ask hon. Members who have said 'No.' to stand up.

SHRI A. D. MANI: You will have to take a prope_r vote.

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): Not necessary when there are two or three voices only it is not necessary.

श्री राजनारायण : इतनी दुर्घटनायें हुई हैं । इतनी दुर्घटनायें होने के बाद एक पैसा भी इनको मिल जाय तो देश हमको क्या कहेगा। यह रिकार्ड होना चाहिये कि हम नहीं देना चाहते ।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I will first request those Members who have said 'Ayes' to stand up.

SHRI G. MURAHARI; But v/e want a proper voting to be taken.

श्री राजनारायण : श्रीमन्, इसमें क्या कठिनाई है कि ग्राप हमारे इस विनम्र निवेदन को मान लें।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): All right, let us have Division.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Sir, it is not obligatory, it is your discretion. If you think it is necessary then only it needs to be done.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Well, I have decided that we will have Division.

SHRI RAJNARAIN: Well, he fa a just Chairman.

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the

service of the financial year 1966-67 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

The House divided.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Ayes—40; Noes—2.

AYES-40

Anandan, Shri T. V.

Anis Kidwai, Shrimati.

Arora, Shri Arjun.

Bhuwalka, Shri R. K.

Chinai, Shri Babubhai M.

Devaki Gopidas, Shrimati.

Dharia, Shri M. M.

Ghose, Shri Surendra Mohan.

Gilbert, Shri A. C.

Gurupada Swamy, Shri M. S.

Khan, Shri Akbar Ali.

Khan, Shri M Ajmal.

Khaitan, Shri R. P.

Kurre, Shri Dayaldas

Lalitha (Rajagopalan), Shrimati.

Mani, Shri A. D.

Maniben Vallabhbhai Patel, Kumari.

Mehta, Shri Om.

Momin, Shri G. H. Valimohmed

Muhammad Ishaque, Shri.

Pahadia, Shri Jagannath Prasad.

Patra, Shri N.

Purkayastha, Shri M.

Puttappa, Shri Patil.

Ramachandra, Shri G.

Rawaswamy, Shri K. S.

Reddy, Shri Y. A.

Shah, Shri M. C.

Sherkhan, Shri.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Singh, Shri J. K. P. N.

Sinha, Shri B. K. P.

Swamy, Shri N. R. M.

Tapase, Shri G. D.

Untoo, Shri Ghulam Nabi. Vaishampayen, Shri S. K. Varma, Shri C. L. Yajee, Shri Sheel Bhadra.

NOES-2.

Murahari, Shri G. Rajnarain, Shri.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill. SHRI S. K. PATIL: Sir, I move: "That the Bill be returned." The question was proposed.

श्री राजनारायण : मैं इसका विरोध करता हं।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No third reading speech unless you have got some new basic points. I shall not allow any long speech now.

श्री राजनारायण : वही तो मैं कह रहा हूं । सुन तो लीजिये । दो मिनट तो सुनियेगा ।

श्रीमन्, मैं इस समय विरोधी पक्ष और सरकारी पक्ष दोनों से विनम्न निवेदन करूंगा कि एक आंकड़ा इस सदन में हमने प्रस्तुत किया कि अंग्रेजी राज में 7 अरव रुपया और 35 हजार रेल की पटरी और कांग्रेसी राज में 7 अरब रुपया और सात सी रेल की पटरी।

श्री शीलभद्र याजी : गलत हिसाब है।

श्री राजनारायण : ग्राप मंत्री नहीं हुये, गलत हिसाव था तो मंत्री को कहना चाहिये था। Learn manners; learn how to behave.

तो मेरा निवेदन यह है कि आज रेल मंत्री को इस सदन में इतना साहस नहीं हुआ कि इस आंकड़े पर कुछ रोशनी डालते। सदन के सम्मानित सदस्य जरा सोचें कि एक पैसा अगर इस समय कांसोलिडेटेड फंड से खर्च करने की बात रेलवे मंत्रालय को कहते हैं तो कितना जबरदस्त अपने कर्तव्य का हनन करते हैं और कहीं मुंह रहता है, हम कहते हैं हम जनतंत्री हैं, हम कहते हैं कि हम राष्ट्रीय हैं, हम कहते हैं कि हम राष्ट्रीय हैं, हम कहते हैं कि वह राष्ट्र की निधि है, यह जन-कोष है, जनता की निधि है, जनता की निधि का इतना जबरदस्त दुरुपयोग हो ऐसी कल्पना हमने कभी नहीं की थी। इसलिये, श्रीमन्, मैं अपनी पूरी ताकत के साथ, पूरे बल के साथ, सदन के सम्मानित सदस्यों से निवेदन करूंगा कि इस सरकार को एक पैसा खर्च करने की इजाजत न दी जाय और इसलिये मैं इसका विरोध कर रहा हूं।

THE VICE-CHAIRMAN (SHRJ M. P. BHARGAVA); Any reply?

SHRI S. K. PATIL: There is no reply except the one that except for the exception of the United States the one Railway that is making profit in this whole world is the Indian Railways.

SHRI RAJNARAIN: Profit you are making at the cost of the people.

THE VICE-CHAIRMAN (SU M. P. BHARGAVA): Please take your seat, Rajnarainji.

The question is:

"That the Bill be returned."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I shall now put the motion regarding the Appropria-\ tion (Railways) No. 4 Bill.

The question is:

"That the Bill to provide for the authorisation of appropriation <'* moneys out of the Consolidated Fund *at* India to meet the amoun's spent on certain services for the

purposes of Railways during the financial year ended on the 31st day of March, 1964, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and The Schedule •were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. K. PATIL: Sir, I move: "That the Bill be returned."

The question was put and the motion was adopted.

5 P.M.

I. THE APPROPRIATION (NO. 4) BILL, 1966

II. THE APPROPRIATION (NO. 5) BILL, 1966

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Mr. Vice-Chair-man, Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-<57, as passed by the Lok Sabha, be taken into consideration."

"That the Bill t_0 provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day

of March, 1964, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The first Bill arises out of the Supplementary Demands of Rs. 458-35 crores voted by the Lok Sabha on the 21st November, 19(66 and the expenditure of Rs. 103-05 crores charged on the Consolidated Fund of India, as detailed in the Supplementary Demands presented to the House on the 10th November, 1966. Detailed explanations in support of the Demands have, as usual, been given in the foot-notes below the Supplementary Demand statements. I would, therefore, confine myself to a few introductory remarks on some of the major items for which additional provision is required.

A supplementary provision of Rs. 210 crores is required under Loans and Advances for payment of increased assistance to the State Governments for scarcity relief, particularly Bihar and Uttar Pradesh in view of the drought conditions prevalent there, and also to strengthen the financial position of some of the States and for other purposes— Rs. 103 crores—, larger requirements Of the public sector undertakings, because of devaluation, as well as short-fall in their internal resources — Rs. 85 crores—, provision of additional credit facilities to certain foreign Governments under the Trade Agreements with them-Rs. 17 crores—, and a loan to the Indian Cotton Mills Federation to enable it to meet certain liabilities arising out of the exports of textiles prior to devaluation-Rs. 5 crores-

An additional provision of Rs. 209.56 crores is required for purchase of food-grains in India and abroad. The provision of Rs. 446.27 crores was made in the current Budget on the assumption that the total purchases would amount to 83 lakh tonnes of imported wheat, 2.5 lakh tonnes of imported rice, 7 lakh tonnes of internally procured rice